

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Appeal No. 19 of 2025 (SZ)

ASTER MIMS

Malabar Institute of Medical Sciences Limited : Appellant

Vs.

Kerala State Pollution Control Board,

Kannur,

Kerala and Anr : Respondents

REPORT FILED BY THE FIRST RESPONDENT IN THE ABOVE CASE



Adv. Rema Smrithi.V.K

ADDITIONAL STANDING COUNSEL




SAUMA HAMEED
Senior Environmental Engineer

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
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Kannur,**

Kerala and Anr : Respondents

VOLUME 1

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Dated this the 4th day of August 2025.

Rema Smrithi. V.K., Advocate
Additional Standing Counsel




SAUMA HAMEED
Senior Environmental Engineer

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:

Respondents

VOLUME 2

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Senior Environmental Engineer

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Dated this the 4th day of August 2025.

Rema Smrithi. V.K., Advocate
Additional Standing Counsel



Signature
SAUMA HAMEED
Senior Environmental Engineer

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
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Vs.

Kerala State Pollution Control Board,

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Kerala and Anr : Respondents

VERIFICATION

I, Sauma Hameed, Senior Environmental Engineer, Kerala State Pollution Control Board, District Office, Kannur, do hereby verify on this the 4th day of August 2025, that all what is stated above are true and correct to the best of my knowledge and information.




SAUMA HAMEED
Senior Environmental Engineer

Sauma Hameed

Senior Environmental Engineer

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Appeal No 19 of 2025(SZ)

ASTER MIMS

Malabar Institute of Medical Sciences Limited: Appellant

Vs.

Kerala State Pollution Control Board,

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Kerala and Anr: Respondents

VOLUME 1

**REPORT FILED BY THE SENIOR ENVIRONMENTAL ENGINEER DISTRICT
OFFICE KANNUR ON BEHALF OF FIRST AND SECOND RESPONDENTS
IN THE ABOVE CASE**

I, Sauma Hameed, 53 years, currently working as Senior Environmental Engineer, of the District Office of Kerala State Pollution Control Board, Kannur District, do hereby solemnly affirm and state as follows:



Sauma Hameed

SAUMA HAMEED
Senior Environmental Engineer

1. I am the Senior Environmental Engineer, Kerala State Pollution Control Board (hereinafter referred to as Board), the 1st respondent in this Appeal and also duly authorized to represent the 2nd respondent, the Board Member Secretary. I am aware of the facts affirmed by me in this report. I am swearing this report is based on the best of my knowledge, information and belief and the facts revealed from the records.

2. The Appellant hospital Aster MIMS, Kannur had obtained Integrated Consent to Establish no. PCB/RO/KNR/ICE/03/2015 dated 23/12/2015 with validity up to 22-12-2018 for establishing a hospital of 195 beds. A copy of the Consent to Establish is produced herewith and marked as **Annexure 1**.

3. The hospital had obtained Integrated Consent to Operate No.PCB/HO/KNR/ICO/01/2019 dated 07.01.2019 with validity up to 30.11.2023 for a bed strength of 195, with a 150 KLD Effluent Treatment Plant. A copy of the Consent to Operate is produced herewith and marked as **Annexure 2**.

4. The bed strength of the hospital was increased to 287 beds vide Consent to Operate Variation Order No.PCB/HO/KNR/ICO-VAR/03/2022 dated 04.05.2022. A copy of the Consent to Operate Variation Order is produced herewith and marked as **Annexure 3**.

5. The hospital was granted Integrated Consent to Establish- Expansion for additional 138 bed strength, vide Consent No. PCB/HO/KNR/ICE-EXP/03/2022 dated 07.07.2022 valid up to 30/06/2027 with proposal for a 400 KLD Effluent Treatment Plant. A copy of the Consent to Establish- Expansion order is produced herewith and marked as **Annexure 4**.




SAUMA HAMEED
Senior Environmental Engineer

6. It is most respectfully submitted that repeated complaints had been received against the illegal discharge of waste water by the unit since 2021. The details of complaints and inspections conducted by Board, inspection findings and actions taken including issuing directions by the Board, up to calculation and levying of Environmental Compensation for repeated non compliances are tabulated and summarized as follows;

Sl No	Details of Complaint against unit / Reason for inspection	Inspection Date/Violations Noticed	Action taken by the Board	Remarks
1.	Complaint regarding discharge of partially treated wastewater from the premises of the hospital during the year 2021	Inspection was conducted on 20-02-2021 by Board officials	Directions were issued to hospital on 23-03-2021	The complaint was resolved after augmenting the settling tank of ETP built above ground level and maintaining proper filtration procedures.
2	Inspection by Board to verify working of ETP	Inspection was conducted on 28-12-2022 . Findings. 1. Records of water consumption using	Direction Letter No. PCB/RO/KKD/GEN/AM R/44/2022 dated 21.01.2023 issued to hospital, 1. To rectify the defects, and also directed to	Analysis report was also furnished along with the Direction letter.



Signature

SAUMA HAMEED
Senior Environmental Engineer

		<p>flow meters and energy meters of the ETP not maintained- violations of consent conditions</p> <p>2. Biochemical Oxygen Demand (BOD) and Chemical Oxygen Demand (COD) were beyond the permissible limits of 30 mg/L and 250 mg/L respectively</p>	<p>augment the existing ETP of 150 Kiloliters per day capacity if the rectification does not give the desired results.</p> <p>2. To provide a proper sample collection point.</p> <p>3. To reuse the treated effluent to the maximum and to discharge only the balance for irrigation.</p>	<p>Copy of the Direction letter issued dated 21-03-2023 is produced herewith and marked as Annexure 5</p>
3.	<p>Complaints were received over social media. The main complaint was about the disposal of treated waste water from the hospital into the nearby marshy land.</p>	<p>Inspection was conducted by the Board on 21-01-2023.</p> <p>Findings:</p> <p>1.No soak pit was found constructed to discharge the treated effluent</p> <p>2.The land adjacent to the plantation area of the hospital premises was found</p>		<p>Total Coliform bacteria were detected in all the well water samples, while Fecal Coliform was found in the sample collected from the house of one of the complainants whose house is nearby the hospital.</p> <p>Oral directions were given during inspection to rectify the defects and to construct a scientific soak pit .</p>



Vannithan

SAUMA HAMEED
Senior Environmental Engineer

		<p>filled with stagnant water which was alleged to be due to treated effluent pumping</p> <p>3.The premises below the plantation area were found filled with stagnant water.</p> <p>4.Well water samples were taken from the houses of two complainants.</p>		
4	Repeated Complaint regarding discharge of hospital effluent	<p>Inspection was conducted on 10.05.2023.</p> <p><u>Findings.</u></p> <p>1.Discharge of treated effluent was noted from two numbers of drains near the parking area of the hospital and effluent was seen in stagnated condition in the area.</p>	<p>1.Samples were drawn from the two drain discharge points and from the ETP before disinfection. On analysis, of the sample collected residual chlorine was detected in three samples which showed above normal values indicating severely high chlorine dosage. This result combined with the fact</p>	<p>Although the existing 150 KLD Effluent Treatment Plant (ETP) is theoretically adequate, for 287 numbers of beds, the existing ETP lacked capacity to handle the total volume of effluent actually generated from the hospital at the time.</p> <p>During inspection, the hospital authorities reported that the actual inflow of</p>



V. Sauma Hameed

SAUMA HAMEED
Senior Environmental Engineer

		<p>2.The vegetation near the drains was found dried and yellow in color.</p> <p>3.The ETP was not seen functioning at the time. Blowers of the aeration tanks were not working.</p> <p>4.The hospital authorities stated that the ETP was not functioning for the past 2 days due to malfunctioning of some equipment and corrective measures are being taken.</p>	<p>that the ETP was not functional at the time of inspection, indicated that untreated effluent dosed with high amount of disinfectant (bleaching powder) was being discharged illegally to the outside premises of the hospital.</p> <p>2.Show Cause Notice was issued to the hospital vide No: PCB/KNR/ICE/4248/2015/VOLII dated 26.06.2023. [True copy of the Show Cause Notice is produced herewith and marked as Annexure 6.]</p>	<p>wastewater is significantly higher than anticipated due to the large number of visitors and outpatients coming to the hospital.</p> <p>The construction work for expansion of the hospital was undergoing and the hospital authorities stated that the new ETP of 400 KLD capacity will be able to handle the present as well as additional load of effluent generated during expansion.</p> <p>The hospital authorities had replied to the show cause notice vide letter dated 06.07.2023 that they have rectified the defects and new soak pits have been constructed to facilitate the disposal of treated effluent</p>
5	Inspection based on Reply submitted by the hospital	The hospital was again inspected on 13.07.2023 by the Board officials.	1. Legal samples of treated waste water were drawn from the ETP before filtration and after	Observed that eight numbers of new soak pits were constructed in the



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	authorities. Conducted Legal Sampling		filtration and sent to the Central Laboratory of the Board, Ernakulam for analysis.	parking area near the north- east side of the hospital Premises.
6	One more detailed enquiry conducted by the then Board Chairman to analyze the situation.	Inspection conducted on 29.07.2023 . <u>Findings.</u> 1. ETP was not functioning properly. 2. A total of eleven numbers of soak pits of three meters depth were found constructed for the discharge of treated effluent. 3. The land surrounding the area was found to be a marshy land, and hence percolation of treated water to the soil seemed to be at poor rates. Hence increasing the number of soak pits won't help solving the water stagnation in the area.	1. Directed the hospital authorities to conduct a soil study to understand the soil percolation properties of the area.	The result of the soil study is not yet submitted.



Vamthanas

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7	Repeated Legal Sampling Conducted	<p>Legal sampling was repeated again on 08.08.2023.</p> <p>Samples were taken from the ETP of the Hospital before and after filtration and the same were handed over to the Central Laboratory for analysis.</p>	<p>As per the analysis report of legal samples received from the Central Laboratory, it was found that the values of parameters such as Bio chemical Oxygen Demand (BOD-122mg/1), Chemical Oxygen Demand (COD-144mg/L) and Total Suspended Solids (TSS-33mg/) were beyond permissible limits of the reuse standards prescribed by the Board.</p> <p>A true copy of the Analysis Report is produced herewith and marked as Annexure 7.</p>	<p><u>Reason for repeated legal sampling.</u></p> <p>Though the legal samples were collected on 13.07.2023, the Chief Environmental Scientist, Central Laboratory Ernakulam had reported confusion regarding the labeling of the samples received. Hence repeated legal sampling on 08/08/23.</p> <p>Based on analysis report vide Annexure 7 as well as previous violations and non-compliances noticed by Board, a Show Cause Notice was issued to the hospital dated 23/8/2023.</p> <p>A true copy of the Show cause notice is produced herewith and marked as Annexure 8. [★]</p> <p>The hospital had replied to the Show Cause Notice on 01/09/23 stating that they</p>
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Sauma Hameed

SAUMA HAMEED
Senior Environmental Engineer

				<p>have requested NIT Calicut and the Government Engineering College, Kannur to conduct soil study. Also, they have informed that a new ETP having capacity 400 KLD is under construction and will be commissioned before October 2023.</p>
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7. It is respectfully submitted before the Hon'ble tribunal that the exceedance in value of treated waste water quality parameters as per Annexure 7 report were mentioned in paragraph 9 of the Show Cause Notice issued to the unit vide Annexure 8. [★] (Hence the unit cannot profess ignorance about the fact of exceedance of parameters in the legal sample collected on 08.08.2023). Further a copy of the Annexure 8 Analysis report dated 19.08.2023 was furnished to the hospital on 01.07.2025 along with a recent instruction letter issued to the unit by Board on the same date by No.PCB/KNR/ICE/4248/2015/Vol-II dated 01-07-2025. A copy of the same is produced herewith and marked as **Annexure 9** of this report.

8. It is respectfully submitted before the Tribunal that based on the failure in operating the treatment facility up to the mark even after issuing repeated directions



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SAUMA HAMEED
Senior Environmental Engineer

by the Board and non compliance of consent conditions, it was decided to levy **Environmental Compensation** from the hospital based on “Polluter Pay Principle”.

9.It is humbly submitted that accordingly a Notice under EP Act, 1986 was issued to the hospital on 09.10.2023 to show cause within 15 days to why an Environmental Compensation (EC) of Rs.94,50,000/- shall not be imposed on them. Environmental Compensation (EC) was calculated for the period from the first notice of violation, dated 28.12.2022 to 05.09.2023, which is the date of assessment. During this period, the hospital operated without providing adequate wastewater treatment and polluted the environment through discharging untreated/ partially treated hospital effluent, which was in violation of existing environmental regulations.

10.The Environmental Compensation was assessed by using the formula in the guideline issued by CPCB. The Environmental Compensation was assessed by considering a Location factor (L F) on population of city/town and location of industrial unit within Municipal boundary or up to 10 km distance for the municipal boundary of city/town (1 for less than 1 million population, 1.25 for population 1 million to less than 5 million, 1.5 for population 5 million to less than 10 million and 2 for population 10 million and above.). Location factor was considered based on the population of Kannur Urban agglomeration and it is taken as 1.25. A true copy of the Notice is produced herewith and marked as **Annexure 10**. In reply to this, the hospital authorities had requested to conduct a hearing on the matter.



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11. It is respectfully submitted that a hearing was conducted on 23.11.2023 through video conference as per the request of the hospital authorities in connection with the EC imposed. The copy of the hearing minutes is produced herewith and marked as **Annexure 11**. A direction was issued vide No. KSPCB/961/2023-EE1 Dated 08.12.2023 imposing an EC of Rs.94,50,000/-. A copy of the Direction is produced herewith and marked as **Annexure 12**.

12. It is humbly submitted that the unit had remitted the EC amount fully and as of now, this hospital is working with total bed strength of 425 beds and having adequate capacity ETP with 400 KLD for the entire bed strength and a single scientific soak pit. Based on inspections conducted recently treated water was observed to be used for gardening, toilet flushing and in cooling tower and the remaining, directed to soak pit. They have also installed Online Continuous Emission /Effluent Monitoring System (OCEEMS) and having Integrated Consent to Operate from Board for 425 beds, issued on 14.06.2024 with validity up to 30.11.2028. A copy of the Consent to Operate Order is produced herewith and marked as **Annexure 13**.

13. It is humbly submitted before the Hon'ble Tribunal that the hospital is under routine and continuous surveillance of the Board and giving timely directions on rectification of the defects noticed during every inspection. Waste water treatment of the hospital needs continuous attention by dedicated full-time technical personnel who can monitor and take care of the Effluent Treatment Plant to ensure its continuous flawless functioning throughout the working of the hospital.



A handwritten signature in green ink, appearing to read "Sauma Hameed", written over a horizontal line.

SAUMA HAMEED
Senior Environmental Engineer

14. It is most respectfully submitted before the Hon'ble tribunal that Board had calculated and levied Environmental Compensation from the hospital authorities, strictly adhering to existing Environmental Rules and following CPCB Guidelines, based on the non-compliances and grave violations committed by the Appellant during the aforementioned period. The unit has also given enough opportunities to hear as well as to rectify the defects. And also Environmental Compensation was slapped based on the committed offences by the hospital.

All the facts stated above are true to the best of my knowledge, information and belief.

Dated this the 4th day of August 2025.

For and On behalf of Kerala State Pollution Control Board



SAUMA HAMEED
Senior Environmental Engineer

SENIOR ENVIRONMENTAL ENGINEER
DISTRICT OFFICE, KANNUR

FILE NO. :PCB/RO/KNR/IC/114/2015

Date of issue :23/12/2015



KERALA STATE POLLUTION CONTROL BOARD

CONSENT TO ESTABLISH

ISSUED UNDER

Section 25 of Water (Prevention & Control of Pollution) Act, 1974
Section 21 of the Air (Prevention & Control of Pollution) Act, 1981

and

Environment (Protection) Act, 1986

As per Application No. :1950985

Dated:2015-12-03

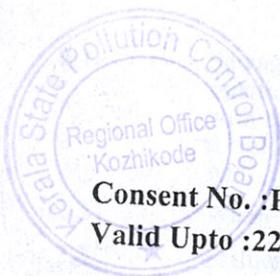
TO

**M/s MALABAR INSTITUTE OF MEDICAL SCIENCE HOSPITAL
CHEMBILODU, EDAKKAD
KANNUR**

670621

232

SEM
15/1/16



Consent No. :PCB/RO/KNR/ICE/03/2015

Valid Upto :22/12/2018

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1. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit.

1	VALIDITY	22/12/2018
2	Name and Address of the establishment	MALABAR INSTITUTE OF MEDICAL SCIENCE HOSPITAL CHEMBILODU, EDAKKAD KANNUR 670621
3	Communication	Telephone :0495-3911400 Fax :- E-mail:mimselt@mimsindia.com
4	Occupier Details	U Basheer Utteri, 29/19718 Kuthiravattom PO Calicut
5	Local Body	Chembilodu Panchayath
6	Survey Number	48/1,50/3,51/4
7	Village	Chembilodu
8	Taluk	KANNUR
9	District	Kannur
10	Capital Investment(Rs in Lakhs)	Rs. 4628.89 Lakhs
11	Scale	Large
12	Category	RED
13	Annual fee(Rs)	Rs. 1,00,000/-
	Total Fee remitted(Rs)	Rs. 3,00,000/-
14	Activity	Hospital with 195 beds
15	Mode of disposal of Bio Medical Waste	IMAGE

2. CONDITIONS AS PER

The Water(Prevention and Control of Pollution)Act, 1974

2.1 Sewage Treatment Plant (STP) consisting of treatment units having adequate capacity shall be made functional/ arrangement for sewage treatment shall be provided, as per the proposal submitted along with the application, before commissioning of the establishment. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1)(g) of the Water Act shall also be made along with.

2.2 Water Consumption : 87750 l/day

2.3 Effluent Generation : 78975 l/day

2.4 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

SI.NO.	Characteristics	Unit	Tolerance Limits
1	pH	-	5.5-9
2	BOD	mg/l	30
3	COD	"	250
4	Suspended Solid	"	100
5	Oil & Grease	"	10



6	Bio-assay	-	90% survival of fish after 96 hours in 100% effluent
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2.5 Mode of disposal of treated effluent : null

3. CONDITIONS AS PER

The Air(Prevention and Control of Pollution)Act, 1981

3.1 Adequate air pollution control measures shall be provided before commissioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

Stack No.	Sources of Emission	Emission Rate(Nm ³ /Hr)	Stack Height above		Control Equipment
			Ground Level	Roof Level	
1	DG set - 500 KVA	-	-	5 m	Acoustic enclosure
2	Incinerator				

3.2 Emission characteristics shall not exceed the following:

SI.No.	Parameter	Limiting Standards (mg/Nm ³)
1	-	-

4. CONDITIONS AS PER

The Environment (Protection) Act, 1986.

- 4.1 Bio-Medical waste shall be handled, stored and disposed off as per the Bio-Medical Waste (Management and Handling) Rules, 1998.
- 4.2 The construction activities shall be carried out strictly in compliance with the provisions of the Noise Pollution (Regulation and Control) Rules 2000.
- 4.3 Used lead acid batteries shall be disposed of as per the Batteries (Management and Handling) Rules, 2001
- 4.4 e-waste shall be disposed off safely as per the e-waste (Management and Handling) Rules, 2011.

5. SPECIFIC CONDITIONS:

5.1 The location of the industry/out let shall be as per the approved drawing attached.

5.2. This order, unless withdrawn earlier and subject to condition no. 1.1, shall be valid for three years from the date of issue. At the end of the validity period if the construction is in progress the same shall be got renewed by applying in the prescribed application form through the web portal of the Board for Online Consent Management & Monitoring System (krocmms.nic.in). If the construction is yet to be started, the applicant shall apply a fresh for Integrated Consent to Establish.

5.3. The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of air, water, land and sound pollution.



- 5.4. The date of commissioning shall be intimated, at least one month in advance, to the Regional Office at Kozhikode and District Office of the Board at Kannur.
- 5.5. Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Biomedical Wastes (Management and Handling) Rules, 1998 and other relevant Rules under Environmental (Protection) Act, 1986 shall be obtained by the applicant before commissioning the hospital for a period of three years.
- 5.6. A minimum set back as per Kerala Municipality Building Rules shall be provided between the boundary and the building and the set back can be utilised for the development of green belt.
- 5.7. If operations are done with backup power, the generator shall have adequate capacity to run all associated pollution control devices.
- 5.8. Proper sanitation facilities shall be provided for the workers at the site.
- 5.9. Septic tank as per the design IS 2470 (Part 1) – 1985 shall be provided for sewage.
- 5.10. The soak pit shall have concreted bottom, honey comb brick or perforated ring side wall and 75 cm thick 2 mm sand envelope around.
- 5.11. In case of discharge/ apprehended discharge of any water/air pollutant or hazardous waste due to any accident or other unforeseen act or event, it shall be immediately intimated to the Board and the consentee/authorisee shall make all possible efforts to mitigate/ prevent/remediate the discharge/emission.
- 5.12. Periodical monitoring reports comprising of effluent and emission analysis reports and such other information as may be called for shall be submitted to Head/Regional/District Office as and when called for.
- 5.13. Suitable species of trees and other plants shall be planted and maintained along the periphery of the premises, forming a green belt to improve the environment.
- 5.14. The sewage shall be collected in a septic tank of design IS: 2470 (Part 1) 1985.
- 5.15. Inbuilt facilities shall be provided as far as possible for reuse of treated effluent for flushing, gardening, etc.
- 5.16. The treated effluent in surplus, if any, shall be disposed in soak pit. The soak pit shall have concreted bottom, honey comb brick or perforated ring side wall and 75 cm thick 2 mm sand envelope around.
- 5.17. Screenings and scum shall be removed daily and shall be disposed along with sludge from the ETP in sludge pit. Slurry from sludge pit shall be fed into septic tank.
- 5.18. Biogas plant shall be provided for biodegradable wastes.
- 5.19. Disinfection tank should have minimum contact time of 1 hour for chlorination.
- 5.20. Time of Day (TOD) type energy meter shall be installed exclusively for the effluent treatment plant and reuse system and shall be maintained properly.



5.21. There shall be easy access to each and every effluent treatment unit. Manhole shall be provided prior to soak pit to facilities drawing of effluent samples for analysis. Lighting arrangements shall be provided in the effluent treatment area, recycling area and backyard.

5.22. Arrangements shall be provided for rain water harvesting and for utilization of harvested rain water. The recharge point of rain water harvesting system shall be at least 20.0m away from the soak pit.

5.23. If operations are planned to be done with backup power, the generator shall have adequate capacity to run all the associated pollution control devices.

5.24. Natural drainage of the area shall be protected.

5.25. All units of sewage treatment plant including soak pit shall be set up beyond 20 m from the nearest residence/educational institution/ court/ public office/ hospital/place of worship/community hall/similar establishments (excluding industries).

5.26. DG set shall be type approved so that noise measured 1 m outside the enclosure does not exceed 75 dB (A) and shall be placed beyond a distance of 16 m from the nearest residence.

5.27. During the construction phase, the building materials shall be transported with proper cover or after wetting to prevent spreading of dust during transportation. Water sprinkling and scaffolding net of high density shall be employed to suppress spreading of dust.

5.28. Suspended particulate matter at the boundary of the project area shall not exceed the limit as per National Ambient Air Quality Standards prescribed for that area.

5.29. The sound level measured at 1 m outside the boundary of the premises shall not exceed the Ambient Air Quality Standards in respect of Noise for that area.

5.30. The ambient sound level in the project area due to vehicles movement shall be minimized by proper maintenance and planning.

5.31. There shall be no fugitive emission from the premises.

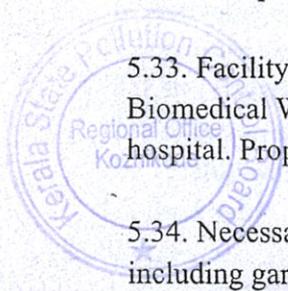
5.32. All operations likely to produce dust or noise shall be carried out within closed premises.

5.33. Facility for collection, storage and disposal of biomedical wastes as per the provisions of the Biomedical Wastes (Management and Handling) Rules, 1998 shall be provided before commission the hospital. Properly segregated biomedical waste shall be disposed in accordance with the Rules.

5.34. Necessary arrangement for collection, segregation, storage, handling and disposal of solid waste including garbage shall be provided before commissioning.

5.35. Pilling operation should be done without causing damage to the nearby building and without causing nuisance to the neighbours.

5.36. The construction debris, mud discharges etc from the construction site shall be disposed safely and the





details of disposal of the same shall be intimated to District Office, Kannur in advance.

5.37. Proper precautionary measures shall be provided during construction phase to minimize disturbance due to excavation, piling, transportation of materials etc.

5.38. The location of the structures shall be as shown in the drawing attached. No change or alteration to the above except those specified in this consent shall be made without prior clearance from this office.

5.39. Signboard of size 6 X 4 ft shall be put up near the main entrance of the project area. It shall display the name of the unit and important consent conditions.

5.40. Adequate safety measures shall be provided in accordance with fire safety Regulations.

5.41. Arrangements shall be provided for proper management of E-waste and disposal shall be as per the E waste (Management & Handling) Rules. The following details shall be submitted to the Board on or before 31st December every Year.

- a) Particulars of E-waste
- b) Quantity of E-waste disposed in the previous year
- c) Quantity of E-waste proposed to be disposed in the current year
- d) Mode of disposal

5.42. Sewage treatment plant shall, consist of the following treatment units and shall be made functional before commissioning.

A. Sewage

1. Screen chamber,
2. Septic tank (IS 2470(part 1) of 1985 Design)
3. High rate upflow anaerobic filter

B. Sullage

1. Oil and grease trap
2. Neutralisation tank

C. Sewage + Sullage

1. Equalisation tank
2. Moving Bed Bio Reactor I & II
3. Secondary settling tank
4. Clarified water tank
5. Pressure sand filter
6. Activated carbon filter
7. Disinfection tank
8. Ultra filtration
9. Collection tank I & II
10. Treated water tank I & II
11. Soak pit

D. Sludge:

1. Sludge digester (2 Nos)
2. Belt filter press
3. Sludge drying beds
4. Incinerator.

E. Garbage : Bio gas plant



5.43. The nearest residential buildings no. XVI/194 in survey no. R.S. No. 50/1, no. XVI/224 and XVI/223 in survey no. R.S. No. 48/1 shall be demolished before applying for Integrated consent to operate.

5.44. Sewage treatment plant as per condition no. 5.44. shall be constructed in cellar area with facility for inspection of each and every unit.

DATE :23/12/2015



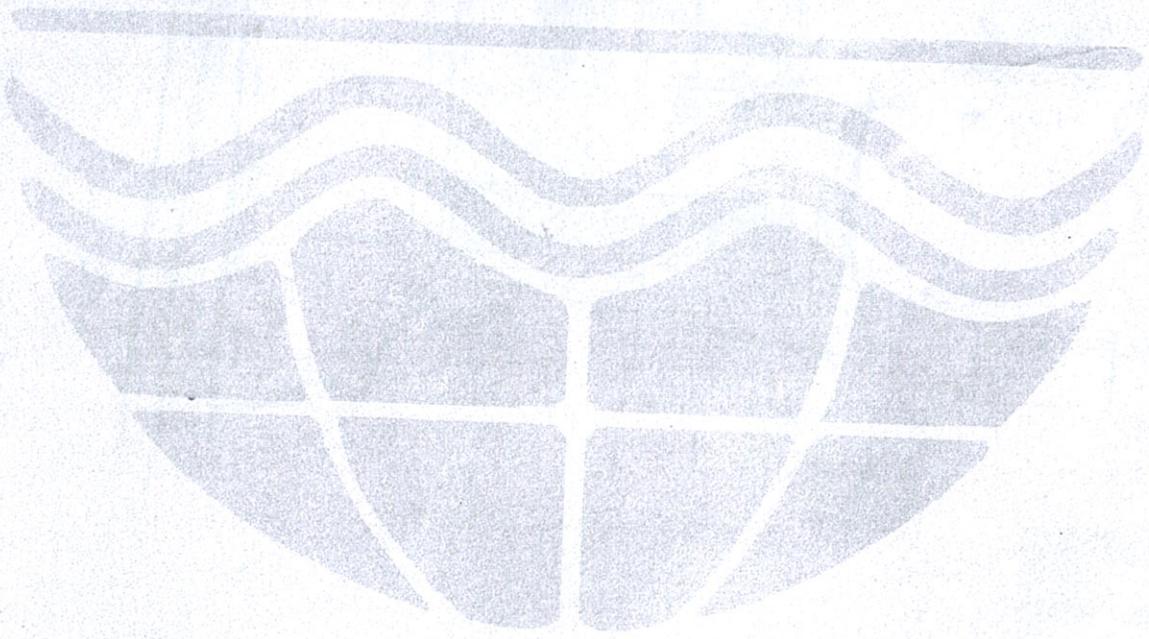
SIGNATURE & SEAL OF ISSUING AUTHORITY

A. FAROOK SAIT
Senior Environmental Engineer

3/6

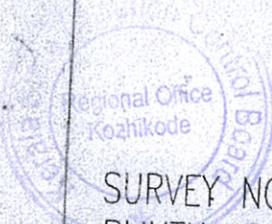
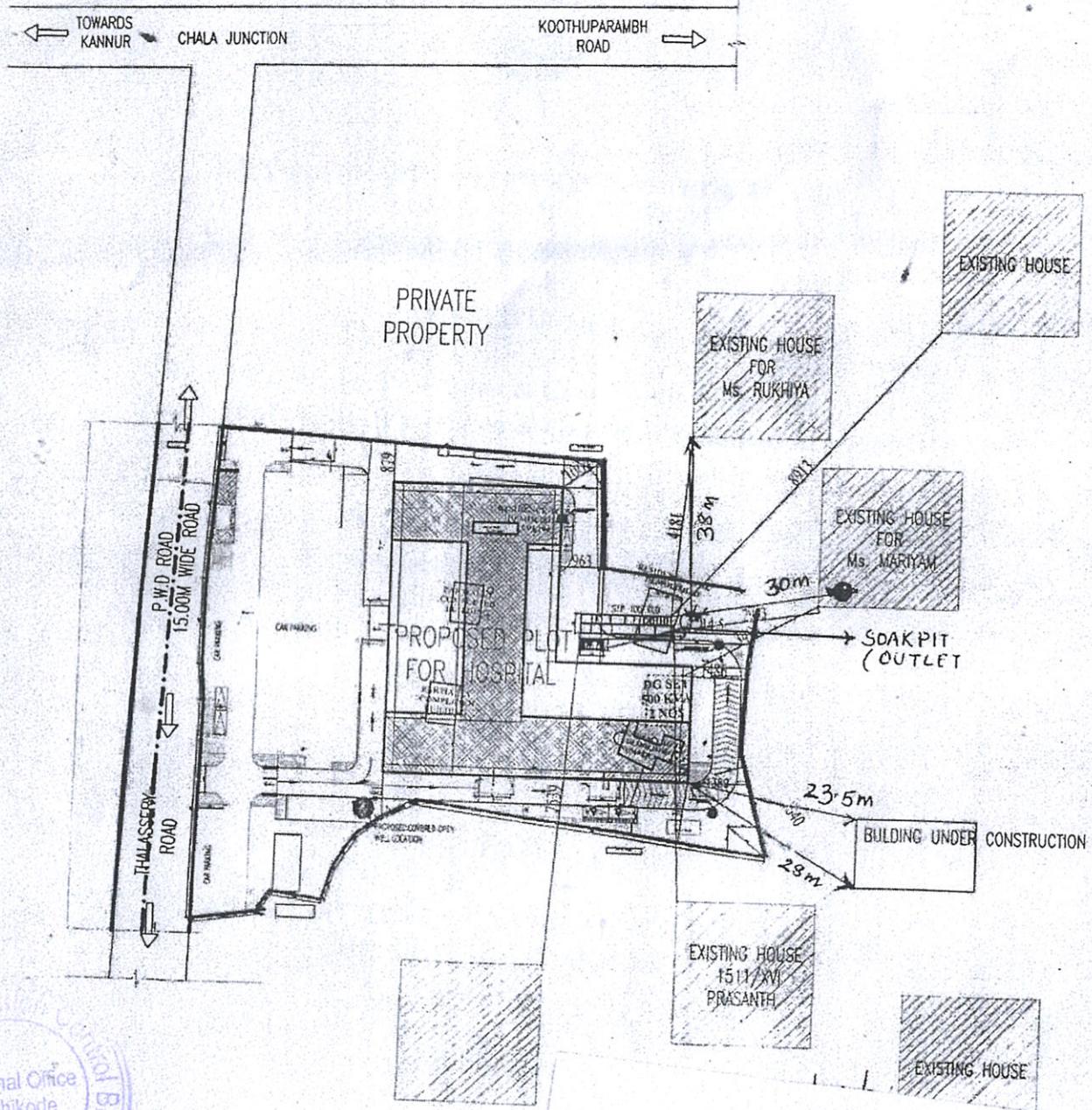
To

1. The Member Secretary, Head Office, Thiruvananthapuram
2. The Environmental Engineer, District Office, Kannur
3. The Secretary, Chembilode Grama Panchayat, Kannur
4. Stock file





SITE PLAN FOR MIMS HOSPITAL PROJECT AT KANNUR



SURVEY NO: 48 / 1, 50 / 3, 51 /
 PLINTH AREA: 19990.82 SQM
 FAR AREA: 16307.91 SQM
 LAND AREA: 9984 SQM

SITE PLAN

Senior Environmental Engineer

3/6

FILE NO : R15KAN1944294

Date of issue : 07/01/2019



KERALA STATE POLLUTION CONTROL BOARD

CONSENT TO

OPERATE/AUTHORISATION/REGISTRATION

ISSUED UNDER

The Water (Prevention & Control of Pollution) Act, 1974

The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

As per Application No. :9526664

Dated:13-12-2018

TO

M/s MALABAR INSTITUTE OF MEDICAL SCIENCE HOSPITAL

Chembilodu, Edakkad Kannur,

Pin Code :670621.

Consent No. :PCB/HO/KNR/ICO/01/2019

Valid Upto :30/11/2023

1. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit.

1	VALIDITY	30/11/2023
2	Name and Address of the establishment	MALABAR INSTITUTE OF MEDICAL SCIENCE HOSPITAL CHEMBILODU, EDAKKAD KANNUR 670621
3	Communication	Telephone :0495-3911400 Fax :- E-mail:mimsclt@mimsindia.com
4	Occupier Details	U Basheer Utteri, 29/19718 Kuthiravattom PO Calicut
5	Local Body	Chembilodu Panchayath
6	Survey Number	48/1,50/3,51/4
7	Village	Chembilodu
8	Taluk	KANNUR
9	District	KANNUR
10	Capital Investment(Rs in Lakhs)	Rs. 5399.00 lakhs
11	Scale	Large
12	Category	RED
13	Annual fee(Rs)	Rs. 2,04,500/-
	Total Fee remitted(Rs)	Rs. 11,32,918/-
14	Activity	Hospital having 195 beds.
15	Mode of disposal of Bio Medical Waste	IMAGE

2. CONDITIONS AS PER

The Water(Prevention and Control of Pollution)Act, 1974

- 2.1 Sewage Treatment Plant (STP) consisting of treatment units having adequate capacity shall be functional/ arrangement for sewage treatment shall be provided, as per the Integrated Consent to Establish, at all times during the operation of the establishment. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1) (g) of the Water Act shall also be made along with.
- 2.2 Water consumption: 137 KLD
- 2.3 Effluent generation: 79 kLD

2.4 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

Sl.NO.	Characteristics	Unit	Tolerance Limits	
			Irrigation/ Soak pit	Flushing/ Gardening/ Reuse
1	BOD	mg/l	30	-
2	COD	mg/l	250	-
3	pH	-	6.5-9	-
4	Bio Assay Test	-	90% survival of fish after 96 hrs in 100% effluent	-
5	Suspended Solids	mg/l	100	-
6	Oil & Grease	mg/l	10	-

2.5 Mode of disposal of treated effluent: Treated effluent shall be used for flushing, chilling, gardening etc, and balance to soak pit.

3. CONDITIONS AS PER

The Air(Prevention and Control of Pollution)Act, 1981

3.1 Adequate air pollution control measures shall be operational at all times during the functioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

Stack No.	Sources of Emission	Emission Rate(Nm ³ /Hr)	Stack Height above		Control Equipment
			Ground Level	Roof Level	
1	D.G set 500 KVA (2 nos.)	-	-	5m	Others

3.2 Emission characteristics shall not exceed the following:

Sl.No.	Parameter	Limiting Standards (mg/Nm ³)
--------	-----------	--

4. CONDITIONS AS PER

The Environment (Protection) Act, 1986.

4.1 Bio-Medical waste shall be handled, stored and disposed off as per the Bio-Medical Waste Management Rules, 2016.

4.1.1 Activities for which Authorisation is granted:

Collection		transport	
Reception		Storage	
Treatment		Reprocessing/Disposal	

4.1.2 Type, quantity and mode of storage/collection/disposal of hazardous wastes shall be as follows:

Sl.No.	Bio-Medical Waste	Schedule Category	Quantity Tonne/year
Mode of			
Storage		Disposal	

4.2 Used lead acid batteries shall be disposed of as per the Batteries (Management and Handling) Rules, 2001

4.3 E-waste shall be disposed off safely as per the E-Waste (Management) Rules, 2016.

5. SPECIFIC CONDITIONS

5.1. This consent is granted subject to the power of the Board to review and make variation in or revoke all or any of the conditions.

5.2. The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of air, water, land and sound pollution.

5.3. For renewal of the integrated consent application in the prescribed form shall be submitted to the Board in the second month before expiry of the consent through the web portal of the Board (krocmmms.nic.in) for Online Consent Management & Monitoring System. Late application will be accepted only with fine/late fee as applicable.

5.4. No change or alteration of the hospital pertaining to matters connected with this order is to be made without the prior written permission of the Board. Any change in the particulars furnished and/or in the identity of the occupier/ authorised agent is to be intimated to the Board forthwith.

5.5. Suitable species of trees and other plants shall be planted and maintained along the periphery of the premises, forming a green belt to improve the environment

5.5. If operations are done with backup power, the generator shall have adequate capacity to run all associated pollution control devices.

5.6. In case of discharge/ apprehended discharge of any water/air pollutant or hazardous/biomedical waste due to any accident or other unforeseen act or event, it shall be immediately intimated to the Board and the consentee/authorisee shall make all possible efforts to mitigate/ prevent/remediate the discharge.

5.7. Arrangements provided for rain water harvesting and for utilization of harvested rain water shall be maintained.

5.8. Periodical reports, as applicable shall be submitted through e correspondence.

5.9. Disinfection shall be provided for the wash water from the laboratory and operation theater before final treatment.

5.10. The Authorisation is subject to conditions as may be specified in the Rules from time to time under the Environment (Protection) Act, 1986 and the clearance is liable to be revoked in case of non-compliance with the conditions thereof.

5.11. Bio medical waste shall not be stored beyond 24 h in hot and humid climate areas or when it is not possible, the storage has to be under low temperature condition.

5.12. Needle burners/deformers shall be available in sufficient number to ensure deformation of needles.

5.13. Any spilled mercury containing waste shall not be mixed with biomedical waste or garbage. The mercury bearing waste (equals to or more than 50 ppm of mercury) is hazardous waste and shall be handled and disposed as per Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

5.14. Records related to generation, collection, reception, storage, and/or any form of handling biomedical waste shall be maintained and shall be made available for inspection by Board officers.

5.15. The plastic waste shall be disposed to registered recyclers after proper treatment.

5.16. Used lead acid batteries shall be disposed off in accordance with the Batteries (Management & Handling) Rules, 2001.

5.17. Adequate facility shall be provided for the disposal of biodegradable waste and garbage.

5.18. Adequate safety measure shall be provided in accordance with fire and safety regulations and necessary clearance from the concerned authority shall be obtained.

5.19. Facility shall be provided for safe drinking in glass bottles in place of plastic bottles, for complying with the above condition establish water purification/ Treatment plant/ RO plant and the glass bottle sterilization units on or before 30/06/2019.

K SAJEEVAN Digitally signed by K SAJEEVAN
Date: 2019.01.09 16:54:02
+05'30'

DATE :07/01/2019

SIGNATURE & SEAL OF ISSUING AUTHORITY
CHAIRMAN



To

Malabar Institute of Medical Science Hospital
Chembilodu, Edakkad Kannur,
Pin Code :670621.

- 1. This digitally signed document is legally valid as per the Information Technology Act 2000**
2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

COUNTER SIGNED BY

SITE PLAN FOR MIMSHOSPITAL K SAJEEVAN KANNUR

Digitally signed by K SAJEEVAN
Date: 2019.01.09
16:54:44 +05'30'

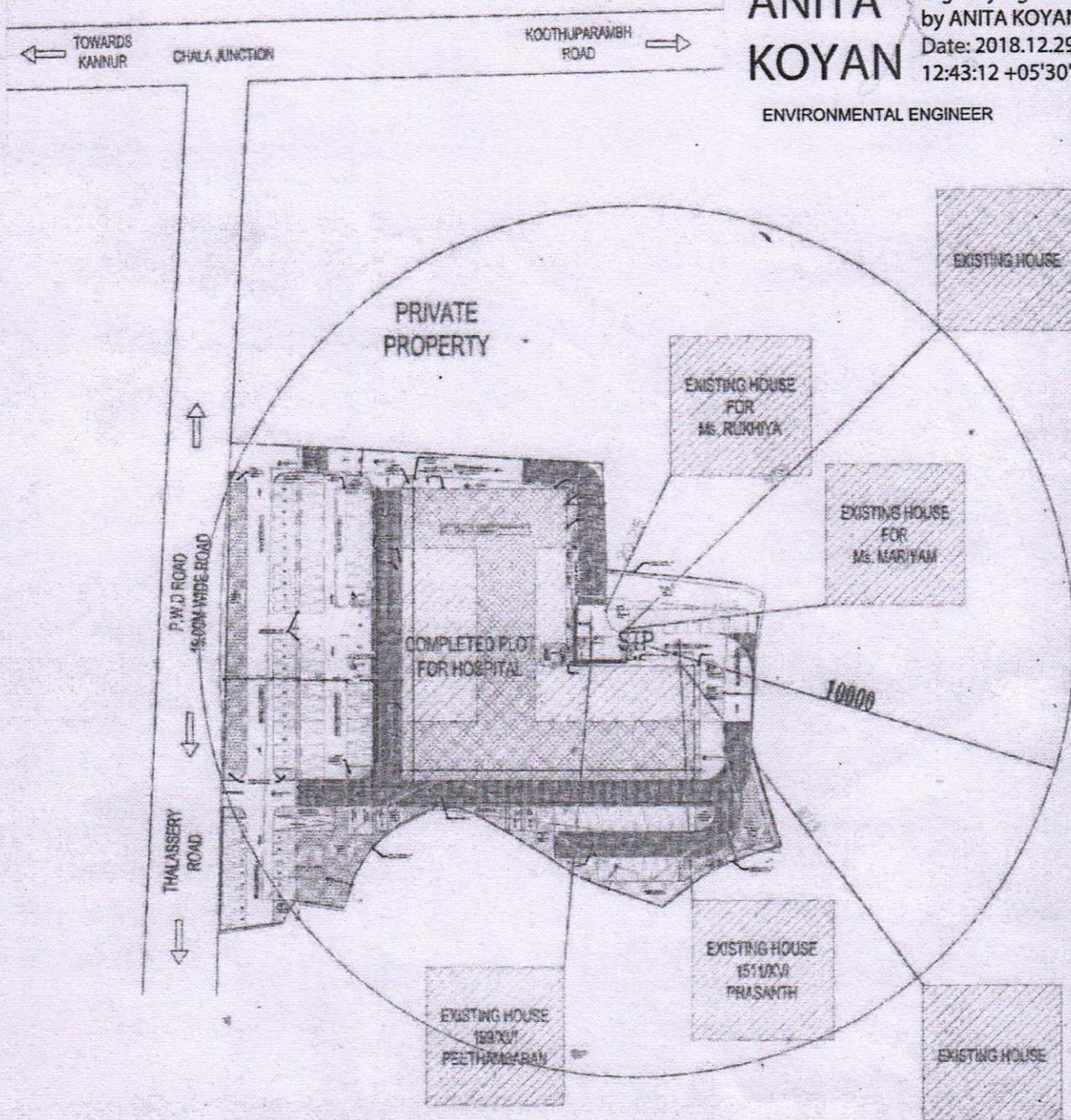
CHAIRMAN

Approved Site/Outlet Location:

ANITA KOYAN

Digitally signed by ANITA KOYAN
Date: 2018.12.29
12:43:12 +05'30'

ENVIRONMENTAL ENGINEER



SURVEY NOS. 48, 50 AND 51
PLINTH AREA - 19990.82SQM
FAR - 16307.91 SQM
LAND AREA - 9984 SQM

CLIENT SIGNATURE



KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :R15KAN1944294

Date of issue :2022-05-04

CONSENT VARIATION ORDER

Consent No : PCB/HO/KNR/ICO-VAR/03/2022

Valid upto 30.11.2023

Ref : Consent No. :PCB/HO/KNR/ICO/01/2019 dated 07.01.2019 Valid Upto :30/11/2023

The ' Integrated Consent to Operate' issued as per reference above to M/s .MALABAR INSTITUTE OF MEDICAL SCIENCE HOSPITAL, Chembilodu, Edakkad Kannur, Pin Code :670621, is hereby modified & issued to M/s .MALABAR INSTITUTE OF MEDICAL SCIENCE HOSPITAL, Chembilodu, Edakkad Kannur-670621. The consent(s)/ variation order(s) cited under reference are integral part of this consent variation order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

S.No.	Items	Description
1	Validity	30.11.2023
2	Category	Red
3	Capital Investment	Rs.13108.76 lakh
4	Annual Fee	Rs.3,21,500/-
5	Fee remitted	Rs.6,35,332/-
6	Activity	Hospital with 287 IP beds

II. CONDITIONS

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

DATE :04/05/2022

A B Pradeep Kumar Digitally signed by A B Pradeep Kumar
Date: 2022.05.04 15:55:28 +05'30'
 SIGNATURE & SEAL OF ISSUING AUTHORITY
 CHAIRMAN



To

M/s MALABAR INSTITUTE OF MEDICAL SCIENCE HOSPITAL
Chembilodu,
Edakkad,
Kannur-670621.

- 1. This digitally signed document is legally valid as per the Information Technology Act 2000**
2. For verifying this document please go to krocmmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

FILE NO. :R15KAN1944294

Date of issue :07/07/2022



KERALA STATE POLLUTION CONTROL BOARD

CONSENT TO ESTABLISH

ISSUED UNDER

**Section 25 of Water (Prevention & Control of Pollution) Act, 1974
Section 21 of the Air (Prevention & Control of Pollution) Act, 1981**

and

Environment (Protection) Act, 1986

As per Application No. :17365490

Dated:26-06-2022

TO

**M/s MALABAR INSTITUTE OF MEDICAL SCIENCE HOSPITAL
Chembilodu, Edakkad,
Kannur-670621.**

Consent No. :PCB/HO/KNR/ICE-EXP/03/2022

Valid Upto :30/06/2027

1. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit.

1	VALIDITY	30/06/2027
2	Name and Address of the establishment	MALABAR INSTITUTE OF MEDICAL SCIENCE HOSPITAL CHEMBILODU, EDAKKAD KANNUR 670621
3	Communication	Telephone :0497-6641000 Fax :- E-mail:nazeer.cp@asterhospital.com
4	Occupier Details	Farhaan yasin Regional Director MIMS Hospitals 16/198 A,B,C,D, Chala Bypass Chala East PO Kannur
5	Local Body	Chembilodu Panchayath
6	Survey Number	49/185,124,162,110,122,13 5,134,183,182,170,109,126, 184,123,141
7	Village	Chembilodu
8	Taluk	KANNUR
9	District	Kannur
10	Capital Investment(Rs in Lakhs)	Rs.1601 lakh
11	Scale	Large
12	Category	RED
13	Annual fee(Rs)	Rs.93,000/-
	Total Fee remitted(Rs)	Rs.4,65,150/-
14	Activity	Expansion of the existing hospital with additional 138 beds; G+8 floors; Total built-up area- 6937.78 sq.m.
15	Mode of disposal of Bio Medical Waste	Common Bio-medical waste treatment and disposal facility

2. CONDITIONS AS PER

The Water(Prevention and Control of Pollution)Act, 1974

- 2.1 Sewage Treatment Plant (STP) consisting of treatment units having adequate capacity shall be made functional/ arrangement for sewage treatment shall be provided, as per the proposal submitted along with the application, before commissioning of the establishment. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1)(g) of the Water Act shall also be made along with.
- 2.2 Water Consumption : 124200 l/day
- 2.3 Effluent Generation :

2.4 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

Sl.NO.	Characteristics	Unit	Tolerance Limits	
			Irrigation/ Soak pit	Flushing/ Gardening/ Reuse
1	pH	-	6.5-9.0	-
2	COD	mg/l	50	-
3	N-total	mg/l	10	-
4	BOD	mg/l	10	-
5	TSS	mg/l	10	-
6	NH4-N	mg/l	5	-
7	Fecal Coliform	MPN/100 ml	<230	-

2.5 Mode of disposal of treated effluent : Reuse to the maximum extent and balance to soak pit

3. CONDITIONS AS PER

The Air(Prevention and Control of Pollution)Act, 1981

3.1 Adequate air pollution control measures shall be provided before commissioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

Stack No.	Sources of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level	Roof Level	
1	600 KVA D.G.set	-	-	5 m	Acoustic enclosure
2	500 KVA D.G. set	-	-	4.5 m	Acoustic enclosure

3.2 Emission characteristics shall not exceed the following:

Sl.No.	Parameter	Limiting Standards (mg/Nm3)
--------	-----------	-----------------------------

4. CONDITIONS AS PER

The Environment (Protection) Act, 1986.

- 4.1 Bio-Medical waste shall be handled, stored and disposed off as per the Bio-Medical Waste Management Rules, 2016.
- 4.2 The construction activities shall be carried out strictly in compliance with the provisions of the Noise Pollution (Regulation and Control) Rules 2000.
- 4.3 Used lead acid batteries shall be disposed of as per the Batteries (Management and Handling) Rules, 2001
- 4.4 E-waste shall be disposed off safely as per the E-Waste (Management)Rules, 2016.

5. SPECIFIC CONDITIONS:

5.1. This consent is granted subject to the power of the Board to review and make variations in all or any of the conditions as per section 21 of the Air (Prevention and Control of Pollution) Act 1981 and section 25 of the Water (Prevention and Control of pollution) Act 1974.

5.2. At the end of the validity period if the construction is in progress, the same shall be got renewed. If the construction is not started in the consent period, the applicant shall apply afresh for consent to establish.

5.3. The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of air, water, land and sound pollution.

5.4. Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 shall be obtained by the builder before commissioning the project. The date of commissioning of the project shall be intimated at least one month in advance to the District Office of the Board.

5.5. Water & energy conservation measures shall be adopted. Renewable source of energy namely solar energy shall be utilized.

5.6. Adequate safety measures shall be provided in accordance with fire safety regulation.

5.7. No excavation of soil shall be carried out without adequate dust mitigation measures in place.

5.8. No loose soil or sand or Construction & Demolition Waste or any other construction material that causes dust shall be left uncovered.

5.9. Dust mitigation measures shall be displayed prominently at the construction site for easy public viewing.

5.10. Grinding and cutting of building materials in open area shall be prohibited.

5.11. Construction material and waste should be stored only within earmarked area and road side storage of construction material and waste shall be prohibited.

5.12. No uncovered vehicles carrying construction material and waste shall be permitted.

5.13. Construction and Demolition Waste processing and disposal site shall be identified and required dust mitigation measures be notified at the site.

5.14. DG set shall be provided with acoustic enclosure and a chimney of height $0.2 \times \sqrt{\text{kVA}}$ above roof level or 2m above the highest nearby building and at a minimum distance of square root of $(\text{kVA}/2)$ from the nearest residential building/educational institutions/hospitals/place of worship/public offices.

5.15. The construction camp shall have a well maintained waste management system and sewage and effluent shall be treated to meet the standards. The solid waste and debris from the construction shall be disposed without causing environmental problems. The dredging shall be carried out without causing significant disturbance to the back water system, if any.

5.16. The area near the boundary and the buildings and the set back shall be utilized for the development of green belt.

5.17. Arrangements shall be provided for rainwater harvesting before commissioning.

5.18. Natural drainage of the area shall be protected.

5.19. Sewage treatment plant (STP) shall be set up maintaining a minimum distance of $10 \log Q$ (where Q is the discharge of waste water in m^3/day) from the nearest residence/education institution/public office/hospital/place of worship/ similar establishments. A minimum set back of 3 m shall be provided from STP to the boundary of the premises.

5.20. Sewage treatment plant shall be constructed above ground level/cellar of the establishment.

5.21. There shall be easy access to each and every treatment unit for inspection. Sufficient sampling points

shall be provided to facilitate collection of samples. Lighting arrangements shall be provided in the sewage treatment plant area.

5.22. TOD type energy meter shall be installed exclusively for sewage treatment plant. Water meter shall be fixed to record consumption of water.

5.23. Each and every sewage treatment unit shall be labelled.

5.24. Any of the following facility of adequate capacity shall be provided for the proper solid waste management;

- (a) Biogas plant/Highrate bio reactor (b) Biobins/portable biobins (c) Centralized masonry biotanks
(d) Aerobic ferro-cement bins

DATE :07/07/2022

A B Pradeep Kumar Digitally signed by A B Pradeep Kumar
Date: 2022.07.07 16:57:52 +05'30'

SIGNATURE & SEAL OF ISSUING AUTHORITY
CHAIRMAN



To

M/s. Malabar Institute of Medical Science Hospital,
Chembilodu, Edakkad,
Kannur-670621.

- 1. This digitally signed document is legally valid as per the Information Technology Act 2000**
2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

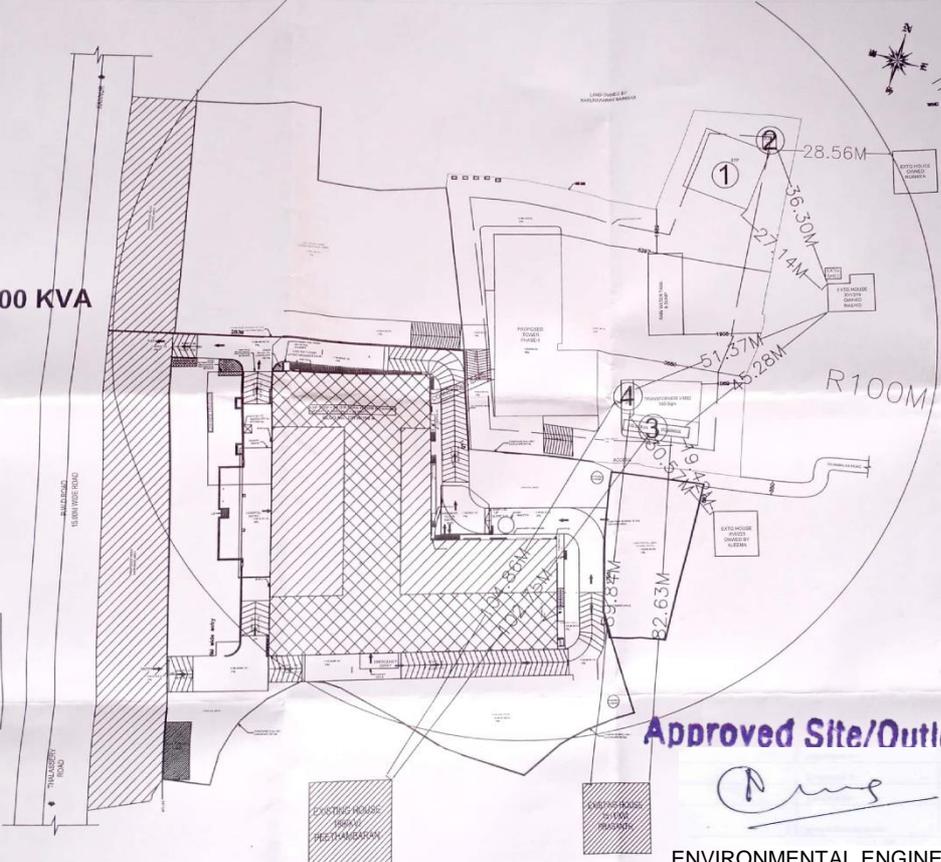
PROPOSED PLAN AND DETAILS OF ADDITIONAL BLOCK HOSPITAL BUILDING TO THE EXISTING BUILDING NO 16/198 A, IN RS No. 49 /185,124,162,110,122,135,134,133,182,170,109,126,184,123,141, CHEMBILODE VILLAGE, CHALA KIZHAKKEKARA DESOM, KANNUR TALUK & KANNUR DISTRICT

- 1. STP
- 2. SOAK PIT
- 3. DG SET (2 NOS- 500 KVA & 600 KVA)
- 4. BIOBIN

LAND AREA STATEMENT

TOTAL LAND AREA	=	86.75	15.67
LAND GIVEN FOR PROPOSED WORKINGS	=	80.42	Am
LAND TAKEN FOR FSI & COVERAGE	=	28.25	Am
LAND TAKEN FOR FSI & COVERAGE	=	72.17	Am
COVERAGE	=	83.09	FT 1100/PHASE 2
FSI	=	20.00	INCHES
	=	1.00	

SITE PLAN
SCALE: 1/400



AREA DETAILS

FLOOR	BUILT UP AREA IN SQ	FLOOR AREA IN SQ
PROPOSED BUILDING		
GROUND FLOOR	855.44	873.84
FIRST FLOOR	781.08	728.87
SECOND FLOOR	787.15	729.57
THIRD FLOOR	857.47	769.94
FOURTH FLOOR	787.15	729.57
FIFTH FLOOR	827.47	789.84
SIXTH FLOOR	787.15	729.57
SEVENTH FLOOR	787.15	729.57
EIGHTH FLOOR	787.15	729.57
TENTH FLOOR	85.64	80.84
TOTAL	7564.62	6881.95
EXISTING BUILDING		
GROUND FLOOR	3324.27	2786.82
FIRST FLOOR	3324.27	3077.42
SECOND FLOOR	3324.27	3071.30
THIRD FLOOR	3324.27	3084.87
FOURTH FLOOR	2773.80	2113.00
FIFTH FLOOR	2024.26	1901.12
SIXTH FLOOR	1968.77	1815.86
SEVENTH FLOOR	1968.77	1819.85
EIGHTH FLOOR	344.58	281.27
TOTAL	24463.75	21238.83
GRAND TOTAL	31408.37	28156.48
FSI & COVERAGE	56.87	Am x 86.51 = 142.18
FSI ACHIEVED	1.078	
COVERAGE	= 29.68 %	

LAND OWNER
I, THE UNDERSIGNED, BEING AN OWNER OF THE LAND, HEREBY CERTIFY THAT THE ABOVE MENTIONED AREA IS MY OWN AND I HAVE NO OBJECTION IN GRANTING THE SAME TO THE ABOVE MENTIONED PARTY FOR THE PURPOSES SPECIFIED IN THE PROPOSAL.

PREPARED BY
I, THE UNDERSIGNED, BEING AN ARCHITECT AND A MEMBER OF THE ARCHITECTS ACT, HEREBY CERTIFY THAT THE ABOVE MENTIONED PLAN IS MY OWN WORK AND I HAVE NO OBJECTION IN GRANTING THE SAME TO THE ABOVE MENTIONED PARTY FOR THE PURPOSES SPECIFIED IN THE PROPOSAL.

CERTIFIED BY
I, THE UNDERSIGNED, BEING AN ENVIRONMENTAL ENGINEER, HEREBY CERTIFY THAT THE ABOVE MENTIONED PLAN IS IN ACCORDANCE WITH THE PROVISIONS OF THE ENVIRONMENTAL PROTECTION ACT, 1986 AND I HAVE NO OBJECTION IN GRANTING THE SAME TO THE ABOVE MENTIONED PARTY FOR THE PURPOSES SPECIFIED IN THE PROPOSAL.

Approved Site/Outlet Location

[Signature]

ENVIRONMENTAL ENGINEER

Counter Signed By

CHAIRMAN



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

കോഴിക്കോട് റീജണൽ ഓഫീസ്
REGIONAL OFFICE, KOZHIKODE

Phone: 2300744 (CEE); Telefax: 2300745, 46, 47 www.keralapcb.org

3rd FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE - 673 002

PCB/RO/KKD/GEN/AMR/44/2022

Date: 21.01.2023

From

The Chief Environmental Engineer

To

M/s Malabar Institute of Medical Science Hospital(MIMS)
16/198 A,B,C,D, Chala Bypass
Chala East PO, Kannur 670621

Sir,

Sub:- Compliance to Consent to Operate issued-Reg.

Ref:- 1. Integrated Consent to Operate No. PCB/HO/KNR/ICO/01/2019 dated
07/01.2019
2. Inspection conducted by the Board officials on 28.12.2022

As per the ref cited 2, the hospital was inspected from this office and certain non-compliance were identified with respect to the ICO issued vide reference 1st. You are hereby directed to comply with the following instructions:-

1. T.O.D meter reading was not recorded properly in register. A register shall be maintained to record the daily energy consumption reading (T.O.D meter) of the ETP. Also daily reading of water consumption shall be recorded.
2. Foul smell was emanating near the ETP. The treated effluent sample collected from the STP outlet on 28.12.22 was analysed in the Board's laboratory. The result shows that the BOD,COD values are beyond the permissible limits. (Analysis report attached). The treated effluent is not meeting both reuse and soak pit standards. The defects of ETP shall be rectified immediately. If the rectification

does not give the desired results. the ETP shall be augmented so as to meet the standards.

3. Proper sample collection point shall be provided.
4. The treated effluent shall be reused to the maximum and only the balance shall be discharged for irrigation.

You are directed to comply with the above directions and report to this office within 15 days of receipt of this letter.

The invoice prepared towards the charges of sampling and analysis along with analysis report is enclosed herewith. The payment of Rs.3,530/- shall be made to this office by D.D in favour of Kerala State Pollution Control Board payable at Kozhikode within 15 days on receipt of the letter

Encl:- As above

Yours faithfully,



The Chief Environmental Engineer

Copy to:
The Environmental Engineer
District Office
Kannur



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
കോഴിക്കോട് റീജ്യണൽ ലബോറട്ടറി
REGIONAL LABORATORY, KOZHIKODE

3rd FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE - 673 002
Telefax: 2300745, 46, 47
www.keralapcb.org

ANALYSIS REPORT OF WASTEWATER

Report No.	K	R	O	R	4	5	4	9	-	1	&	2	Date:	0	9	0	1	2	0	2	3
Date of Sample Collection	2	8	1	2	2	0	2	2		Date of receipt of the sample			2	9	1	2	2	0	2	2	
Time	Hours: NOT GIVEN						Time			Hours: 1 4 : 3 0											
Sampled by:	AE3,RO,KKD						Sample ID			PCB-CC11 & PCB-97											
Sampling Method	NOT GIVEN						Sample Lab Code			KROS 4549-1&2											
Sample container	PC-2.5L						Ref.letter No.			PCB/RO/KKD/GEN/AMR/44/2 022 DATE:29.12.2022											
Source:	Aaster MIMS, Kannur						Received from:			CEE/RO/KKD											
							Period of analysis:			29.12.2022-06.01.2023											
Specific sampling location:	STP (PCB-CC11, Before Filtration) and (PCB-97, After Filtration)						No. of samples			2											
							Analysed by:			BRS/CVR											
Sample preservation:	NOT GIVEN						Method:Standard Methods for the examination of Water and Wastewater, APHA AWWA WEF (22 nd Ed.)														

sl no	Parameters	unit	LDL		Sample ID	
					PCB-CC11	PCB- 97
1	pH	-	4	APHA 4500-H+,B	7.1	6.8
2	TOTAL SUSPENDED SOLIDS (Dried at 103-105°C)	mg/L	5	APHA 2540D	21.3	16.8
3	BOD	mg/L	0.5	IS3025 (Part 44)	50.8	40.8
4	COD	mg/L	5	5220B	192	144
5	OIL&GREASE	mg/L	4.7	APHA 5520B	BDL	BDL

Remarks: LDL-Lower Detection limit. BDL-Below Detection Limit.

Alkhin
9/1/2023
Scientist in charge

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

കോഴിക്കോട് റീജ്യണൽ ഓഫീസ്
REGIONAL OFFICE, KOZHIKODE

Phone: 2300744 (CEE); Telefax: 2300745, 46, 47 www.keralapcb.org

3rd FLOOR, ZAMORIN'S SQUARE, LINK ROAD, KOZHIKODE - 673 002



BILL

FOR ANALYSIS CHARGES

To: Aster MIMS, Kannur. Source: STP Before Filtration and After Filtration Samples Bill No : 3584	Date :09.01.2023 Ref. No. : PCB/RO/KKD /GEN /AMR/44/2022, Dated:29.12.2022 KROS: 4549 -1&2
--	---

Sl. No.	Parameters	Test Charge	No. of Samples	Total Charge
1	pH	60.00	2	120.00
2	Total Suspended Solids	100.00	2	200.00
3	Bio Chemical Oxygen Demand	600.00	2	1200.00
4	Oil and Grease	200.00	2	400.00
5	Chemical Oxygen Demand	350.00	2	700.00

Total : 2620.00

Sampling Charge : 800.00(for two samples)

Transportation Charge : 110.00

Grand Total : 3530.00

In Words (Rs.): Rupees Three thousand five hundred and thirty only

for
Abhi
9/1/2023 AS.
CHIEF ENVIRONMENTAL ENGINEER



Telephone: 0497-2711621

KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE6TH FLOOR, RUBCO HOUSE, SOUTH BAZAR, KANNUR – 67000226/06/2023
JESPA/ICE

No.PCB/KNR/ICE/4248/2015/VOL II

Date: 26.06.2023

Recd with A/D

Ref:

1. Integrated Consent to Operate issued to M/s. MIMS Hospital, Chala, Kannur, No. PCB/HO/KNR/ICO/01/2019 dated 07/01/2019 with validity upto 30.11.2023.
2. Integrated Consent to Establish -expansion no .PCB/HO/KNR/ICE,EXP/03/2022 dated 07.07.2022 with validity upto 30.06.2027
3. Inspection conducted of the Hospital on 28.12.2022
4. Directions issued to the unit vide PCB/RO/KKD/GEN/AMR/44 dated 21.07.2023
5. Complaint over electronic media by local residents against waste water discharge from the hospital premises
6. Complaint investigation by Board officials on 21.01.2023
7. Inspection conducted of the hospital on 23.02.2023
8. Complaint received over phone of discharge of untreated effluent from the hospital on 06.05.2023
9. Inspection conducted by the Board officials on 10.05.2023

SHOW CAUSE NOTICE

WHEREAS M/s.MALABAR INSTITUTE OF MEDICAL SCIENCE HOSPITAL, CHEMBILODE, EDAKKAD,KANNUR, PIN 670621, here in after referred to as hospital, is a 287 bedded hospital ;

WHEREAS the hospital comes under the Air (Prevention & Control of Pollution) Act 1981, the Water (Prevention & Control of Pollution) Act, 1974, and the Environment (Protection) Act, 1986 (hereinafter referred to as the Acts), is bound by the rules there under and is required to obtain and maintain valid consent of the Kerala State Pollution Control Board ;

WHEREAS a complaint was received regarding unauthorized discharge of untreated effluent against the hospital vide ref. 5 cited above ;

WHEREAS inspection was conducted and the complaint was investigated on 21.01.2023 and it was found that treated effluent is being discharged to the parking lot owned by the hospital which was flowing in to adjoining private properties ;

WHEREAS a second complaint was received over phone regarding discharge of untreated effluent from the hospital on 06.05.2023 vide ref.(8) cited above ;

WHEREAS inspection was conducted of the hospital and complaint was investigated on 10.05.2023 . At the time of inspection it was noted that the STP was not functioning. The blowers of the aeration tank were not functioning and that untreated effluent was being discharged in to the parking area of the hospital ;

WHEREAS samples were collected from the two numbers of discharge points in the parking area of the hospital and from the STP before disinfection ;

WHEREAS the analysis report of the above samples show low P^H values and high levels of residual chlorine values suggesting high chlorine dosage to suppress the organic load and bring down the BOD values ;

WHEREAS discharge of treated or untreated effluent outside the hospital premises is violation of the consent conditions and is punishable under the above Acts ;

NOW THEREFORE you are here by directed to show cause within 7 days of receipt of this notice as to why action under the above Acts shall not be initiated against you ;

Dated this the 26th day of June 2023.

For and on behalf of the
KERALA STATE POLLUTION CONTROL BOARD



Environmental Engineer

Copy to: 1. M/s Malabar Institute of Medical Science Hospital, Chembilode, Edakkad,
Kannur
2. Secretary, Chembilode Grama Panchayath

KERALA STATE POLLUTION CONTROL BOARD
CENTRAL LABORATORY, KOCHI-682020
FORM-XI
REPORT OF THE BOARD ANALYST
(See rule 27)

Report No.PCB/CL/LEGAL/CES/11/2023

Dated 19th August 2023

I hereby certify that I, V.T. Sajimon., Board analyst, duly appointed under subsection (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received samples on 09.08.2023 at 3.00 pm from the Environmental Engineer, Kerala State Pollution Control Board, District Office, Kannur. The samples were in a condition fit for analysis as reported below.

I further certify that I have analysed the aforementioned sample from 09.08.2023 to 18.08.2023 and declare the results of the analysis to be as follows:-

Sl. No	Parameters	Unit	Value		Test Method	Detection Limit
			EF I	EF II		
1	pH	---	7.8	7.0	APHA, 4500-H+B,23 rd Ed., 2017	1.0
2	BOD (3 Days at 27°C)	mg/L	168	122	IS 3025 Part(44): 1993	0.10 mg/L
3	Total Suspended Solids	mg/L	53	33	APHA, 2540-D,23 rd Ed., 2017	10mg/L
4	Total Dissolved Solids	mg/L	1601.6	758.2	APHA, 2540- C, 23 rd Ed., 2017	10mg/L
5	Residual Chlorine	mg/L	79.76	BDL	APHA, 4500- CIO2B, 23 rd Ed., 2017	1.0mg/L
6	COD	mg/L	184	144	APHA, 5530-C,23 rd Ed., 2017	4 mg/L
7	Oil & Grease	mg/L	10.68	BDL	APHA, 5520-B,23 rd Ed.,2017	10mg/L
8	Arsenic	mg/L	BDL	BDL	APHA, 3114-B,23 rd Ed., 2017	0.01mg/L
9	Chromium	mg/L	0.034	BDL	APHA 3111-B,23 rd Ed., 2017	0.03mg/L

10	Copper	mg/L	0.047	BDL	APHA 3111-B,3-20 to 3-21,23 rd Ed., 2017	0.02mg/L
11	Iron	mg/L	0.656	0.390	APHA 3111-B,23 rd Ed., 2017	0.05mg/L
12	Nickel	mg/L	BDL	BDL	APHA 3111-B,23 rd Ed., 2017	0.05mg/L
13	Zinc	mg/L	0.091	0.058	APHA 3111-B,23 rd Ed., 2017	0.02mg/L
14	Lead	mg/L	BDL	BDL	APHA 3111-B,23 rd Ed., 2017	0.05mg/L
15	Cadmium	mg/L	BDL	BDL	APHA 3111-B,23 rd Ed., 2017	0.01mg/L
16	Mercury	mg/L	BDL	BDL	APHA 3112-B,23 rd Ed., 2017	0.01mg/L
17	Manganese	mg/L	0.076	BDL	APHA 3111-B,23 rd Ed., 2017	0.05mg/L
18	Alpha BHC	µg/L	BDL	BDL	In-house method as per PCB/CL/SOP/7.2.1.3/01	0.04 µg/L
19	Gamma BHC	µg/L	BDL	BDL	In-house method as per PCB/CL/SOP/7.2.1.3/01	0.04 µg/L
20	Delta BHC	µg/L	BDL	BDL	In-house method as per PCB/CL/SOP/7.2.1.3/01	0.04 µg/L
21	Aldrin	µg/L	BDL	BDL	In-house method as per PCB/CL/SOP/7.2.1.3/01	0.04 µg/L
22	Dicofol	µg/L	BDL	BDL	In-house method as per PCB/CL/SOP/7.2.1.3/01	0.04 µg/L
23	Alpha Endosulfan	µg/L	BDL	BDL	In-house method as per PCB/CL/SOP/7.2.1.3/01	0.04 µg/L
24	Dieldrin	µg/L	BDL	BDL	In-house method as per PCB/CL/SOP/7.2.1.3/01	0.04 µg/L
25	Beta Endosulfan	µg/L	BDL	BDL	In-house method as per PCB/CL/SOP/7.2.1.3/01	0.04 µg/L
26	OP-DDT	µg/L	BDL	BDL	In-house method as per PCB/CL/SOP/7.2.1.3/01	0.04 µg/L
27	PP-DDT	µg/L	BDL	BDL	In-house method as per PCB/CL/SOP/7.2.1.3/01	0.04 µg/L

BDL- Below Detection Limit

Note: The test results relate only to the sample submitted for analysis and it shouldn't be reproduced except in full without the written permission of the authorised signatory of the lab.

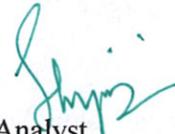
The condition of the seal, fastening and container on receipt was as follows:-

The samples were contained in 2.5 litre amber colour bottles for general parameters, 2.5 litre amber colour bottles for pesticides, 2 litre wide mouthed amber colour bottle for oil & grease and 2 litre plastic cans for heavy metals sealed with sealing wax. There was no leak. The impression both on the seals and on the attached tags were representative of the Kerala State Pollution Control Board. The impressions of each party on the seal and the tag were identical. The tag contained the signature of the Sri.Nazer Ahammed C.P, Senior Manager,

Govt.& Public relation and Sri. B.Abhilash, Environmental Engineer, Kerala State Pollution Control Board, District Office, Kannur.

The seals were opened just before analysis.

Signed this on 19.08. 2023.


Board Analyst

V.T. SAJIMON
Chief Environmental Scientist & Govt Analyst

Address: V.T Sajimon,
Chief Environmental Scientist,
Central Laboratory
Kerala State Pollution Control Board,
Gandhi Nagar, Kochi-20

To:
The Member Secretary,
Kerala State Pollution Control Board,
Pattom Palace P.O.,
Thiruvananthapuram-695004.

Copy to:
The Environmental Engineer,
Kerala State Pollution Control Board,
District Office, Kannur



Telephone: 0497-2711621



KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE

6TH FLOOR, RUBCO HOUSE, SOUTH BAZAR, KANNUR – 670002

28/8/2023

DISPATCHED

No.PCB/KNR/ICE/4248/2015/VOL II

Date: 23.08.2023

Ref:

1. Integrated Consent to Establish no. PCB/RO/KNR/ICE/03/2015 dated 23.12.2015 with validity up to 22/12/2018.
2. Integrated Consent to Operate no. PCB/HO/KNR/ICO/01/2019 dated 07.01.2019 with validity up to 30.11.2023.
3. Integrated Consent to Operate – Variation no. PCB/HO/KNR/ICO – VAR/03/2022 dated 04.05.2022 with validity up to 30.11.2023
4. Integrated Consent to Establish -expansion no. PCB/HO/KNR/ICE/EXP/03/2022 dated 07.07.2022 with validity up to 30.06.2027
5. Inspection conducted at the Hospital on 28.12.2022
6. Directions issued to the unit vide PCB/RO/KKD/GEN/AMR/44 dated 21.01.2023
7. Complaint over electronic media by local residents against waste water discharge from the hospital premises
8. Complaint investigation by Board officials on 21.01.2023s
9. Inspection conducted at the hospital on 23.02.2023
10. Complaint received over phone regarding discharge of untreated effluent from the hospital on 06.05.2023
11. Inspection conducted by the Board officials on 10.05.2023
12. Legal samples drawn on 08.08.2023.
13. Analysis reports dated 19.08.2023 from the Central Laboratory, Kerala State Pollution Control Board.

SHOW CAUSE NOTICE

WHEREAS M/s.MALABAR INSTITUTE OF MEDICAL SCIENCE HOSPITAL, CHEMBILODE, EDAKKAD, KANNUR, PIN 670621, here in after referred to as hospital, is a 287 bedded hospital;

WHEREAS the hospital comes under the Water (Prevention & Control of Pollution) Act, 1974 (Water Act); the Air (Prevention & Control of Pollution) Act 1981 (Air Act) and the Environment (Protection) Act, 1986 (EP Act), (hereinafter referred to as the Acts) and is bound by the rules there under and is required to have valid consent of the Kerala State Pollution Control Board and to comply with the conditions stated therein;

WHEREAS complaints were received regarding unauthorized discharge of untreated effluent against the hospital;

WHEREAS inspection was conducted and the complaint was investigated on 21.01.2023 and it was found that treated effluent is being discharged to the parking lot owned by the hospital which was flowing in to adjoining private properties, which is in violation to the condition 2.5 of the consent under reference(2);

WHEREAS complaint was again received over phone regarding discharge of untreated effluent from the hospital on 06.05.2023 vide ref.(10) cited above ;

WHEREAS during the complaint investigation on 10.05.2023, it was noted that the STP was not functioning, the blowers of the aeration tank were not functioning and the untreated effluent was being discharged in to the parking area of the hospital which is in violation to the condition 2.5 of the consent under reference(2);

WHEREAS discharge of treated or untreated effluent outside the hospital premises is in violation to the consent conditions and is punishable under the above Acts;

WHEREAS legal sample was collected from the STP of the hospital on 08.08.2023 and analyzed in the Central Laboratory of the Kerala State Pollution Control Board;

WHEREAS as per the analysis report dated 19.08.2023 of the Central Laboratory, of the Board, the values of the parameters, Biochemical Oxygen Demand (BOD-122mg/l), Chemical Oxygen Demand (COD-144mg/l) and Total Suspended Solids (TSS-33 mg/l) are beyond the permissible limits prescribed in the consent under reference (4), which is in violation of the consent conditions;

WHEREAS high level of residual chlorine (79.76mg/l) before filtration is observed in the sample of effluent containing organic matter and this may lead to the formation of Chloramines;

AND WHEREAS it is noted that the unit is making discharge in violations of the consent conditions, and is a punishable offense under the provisions of the Water (Prevention & Control of Pollution) Act, 1974;

NOW THEREFORE you are here by directed to show cause within 15 days of receipt of this notice as to why action under Section 27 and 47 of the Water (Prevention and Control of Pollution) Act, 1974 shall not be initiated against you ;

Dated this the 23th day of August 2023.



For and on behalf of the
KERALA STATE POLLUTION CONTROL BOARD

A handwritten signature in blue ink, consisting of a large, stylized initial 'A' followed by several loops and a horizontal stroke.

Environmental Engineer

- Copy to: 1. M/s Malabar Institute of Medical Science Hospital, Chembilode, Edakkad, Kannur
2. Secretary, Chembilode Grama Panchayath
3. The Member Secretary, KSPCB
4. The Chief Environmental Engineer, Regional Office, Kozhikode

**KERALA STATE POLLUTION CONTROL BOARD**
DISTRICT OFFICE
ജില്ലാ ഓഫീസ്6TH FLOOR, RUBCO HOUSE, SOUTH BAZAR, KANNUR – 670002Email id kspcbdoknr@gmail.com

PCB/KNR/ICE/4248/2015/Vol-II

Date: 01.07.2025

From

Environmental Engineer

To

Malabar Institute of Medical Science Limited
Chala East, Chala
Kannur – 670 621

Sub: complaint against pollution problems due to discharge of waste water from the premises of hospital- reg.

- Ref:
1. Soil study conducted by NIT Calicut at your site on 22.09.2023.
 2. Analysis report of legal sample, dated 19.08.2023 from the Central laboratory, Kerala State Pollution Control Board.
 3. Consent No. KSPCB/KN/ICO/10045831/2024 dated 14.06.2024 valid up to 30.11.2028.
 4. Letter No.H1/2/2025 dated 22.05.2025 from Secretary Chembilode Grama Panchayath.
 5. Inspection conducted by Board Officials on 28.05.2025.

Sir,

With reference to the complaint received in this office vide Ref. (4), an inspection was conducted by the Board officials vide Ref. (5). As per the analysis report of the treated effluent sample from the Sewage Treatment Plant (STP), collected during the inspection, it was observed that the Bio-chemical Oxygen Demand (BOD) and Oil & Grease parameters exceeded the tolerance limits prescribed to reuse for flushing/gardening. You are directed to ensure proper functioning of the STP so that all effluent parameters are brought within the permissible limits. Further, the soil test report, as indicated in Ref. (1), has not yet been received by this office. You are hereby directed to submit the same without any further delay. The compliance status of the condition 5.22 (retrofitting of DG set) of the consent issued vide Ref.(3) shall also be reported. The analysis report of legal sample as per ref (2) is enclosed herewith.



Yours faithfully,

Environmental Engineer
ENVIRONMENTAL ENGINEER
KANNUR DISTRICT OFFICE
KERALA STATE POLLUTION CONTROL BOARD
KANNUR - 670 002

Enclosure: As per above.

Copy to:

1. Member Secretary, Kerala State Pollution Control Board,
2. Chief Environmental Engineer, Regional Office, Kozhikode.

KERALA STATE POLLUTION CONTROL BOARD
CENTRAL LABORATORY, KOCHI-682020

FORM-XI

REPORT OF THE BOARD ANALYST

(See rule 27)

Report No.PCB/CL/LEGAL/CES/11/2023

Dated 19th August 2023

I hereby certify that I, V.T. Sajimon., Board analyst, duly appointed under subsection (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received samples on 09.08.2023 at 3.00 pm from the Environmental Engineer, Kerala State Pollution Control Board, District Office, Kannur. The samples were in a condition fit for analysis as reported below.

I further certify that I have analysed the aforementioned sample from 09.08.2023 to 18.08.2023 and declare the results of the analysis to be as follows:-

Sl. No	Parameters	Unit	Value		Test Method	Detection Limit
			EF I	EF II		
1	pH	---	7.8	7.0	APHA, 4500-H+B,23 rd Ed., 2017	1.0
2	BOD (3 Days at 27°C)	mg/L	168	122	IS 3025 Part(44): 1993	0.10 mg/L
3	Total Suspended Solids	mg/L	53	33	APHA, 2540-D,23 rd Ed., 2017	10mg/L
4	Total Dissolved Solids	mg/L	1601.6	758.2	APHA, 2540- C, 23 rd Ed., 2017	10mg/L
5	Residual Chlorine	mg/L	79.76	BDL	APHA, 4500- CIO2B, 23 rd Ed., 2017	1.0mg/L
6	COD	mg/L	184	144	APHA, 5530-C,23 rd Ed., 2017	4 mg/L
7	Oil & Grease	mg/L	10.68	BDL	APHA, 5520-B,23 rd Ed.,2017	10mg/L
8	Arsenic	mg/L	BDL	BDL	APHA, 3114-B,23 rd Ed., 2017	0.01mg/L
9	Chromium	mg/L	0.034	BDL	APHA 3111-B,23 rd Ed., 2017	0.03mg/L

10	Copper	mg/L	0.047	BDL	APHA 3111-B,3-20 to 3-21,23 rd Ed., 2017	0.02mg/L
11	Iron	mg/L	0.656	0.390	APHA 3111-B,23 rd Ed., 2017	0.05mg/L
12	Nickel	mg/L	BDL	BDL	APHA 3111-B,23 rd Ed., 2017	0.05mg/L
13	Zinc	mg/L	0.091	0.058	APHA 3111-B,23 rd Ed., 2017	0.02mg/L
14	Lead	mg/L	BDL	BDL	APHA 3111-B,23 rd Ed., 2017	0.05mg/L
15	Cadmium	mg/L	BDL	BDL	APHA 3111-B,23 rd Ed., 2017	0.01mg/L
16	Mercury	mg/L	BDL	BDL	APHA 3112-B,23 rd Ed., 2017	0.01mg/L
17	Manganese	mg/L	0.076	BDL	APHA 3111-B,23 rd Ed., 2017	0.05mg/L
18	Alpha BHC	µg/L	BDL	BDL	In-house method as per PCB/CL/SOP/7.2.1.3/01	0.04 µg/L
19	Gamma BHC	µg/L	BDL	BDL	In-house method as per PCB/CL/SOP/7.2.1.3/01	0.04 µg/L
20	Delta BHC	µg/L	BDL	BDL	In-house method as per PCB/CL/SOP/7.2.1.3/01	0.04 µg/L
21	Aldrin	µg/L	BDL	BDL	In-house method as per PCB/CL/SOP/7.2.1.3/01	0.04 µg/L
22	Dicofol	µg/L	BDL	BDL	In-house method as per PCB/CL/SOP/7.2.1.3/01	0.04 µg/L
23	Alpha Endosulfan	µg/L	BDL	BDL	In-house method as per PCB/CL/SOP/7.2.1.3/01	0.04 µg/L
24	Dieldrin	µg/L	BDL	BDL	In-house method as per PCB/CL/SOP/7.2.1.3/01	0.04 µg/L
25	Beta Endosulfan	µg/L	BDL	BDL	In-house method as per PCB/CL/SOP/7.2.1.3/01	0.04 µg/L
26	OP-DDT	µg/L	BDL	BDL	In-house method as per PCB/CL/SOP/7.2.1.3/01	0.04 µg/L
27	PP-DDT	µg/L	BDL	BDL	In-house method as per PCB/CL/SOP/7.2.1.3/01	0.04 µg/L

BDL- Below Detection Limit

Note: The test results relate only to the sample submitted for analysis and it shouldn't be reproduced except in full without the written permission of the authorised signatory of the lab.

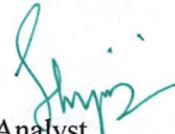
The condition of the seal, fastening and container on receipt was as follows:-

The samples were contained in 2.5 litre amber colour bottles for general parameters, 2.5 litre amber colour bottles for pesticides, 2 litre wide mouthed amber colour bottle for oil & grease and 2 litre plastic cans for heavy metals sealed with sealing wax. There was no leak. The impression both on the seals and on the attached tags were representative of the Kerala State Pollution Control Board. The impressions of each party on the seal and the tag were identical. The tag contained the signature of the Sri.Nazer Ahammed C.P, Senior Manager,

Govt.& Public relation and Sri. B.Abhilash, Environmental Engineer, Kerala State Pollution Control Board, District Office, Kannur.

The seals were opened just before analysis.

Signed this on 19.08. 2023.


Board Analyst

V.T. SAJIMON
Chief Environmental Scientist & Govt Analyst

Address: V.T Sajimon,
Chief Environmental Scientist,
Central Laboratory
Kerala State Pollution Control Board,
Gandhi Nagar, Kochi-20

To:
The Member Secretary,
Kerala State Pollution Control Board,
Pattom Palace P.O.,
Thiruvananthapuram-695004.

Copy to:
The Environmental Engineer,
Kerala State Pollution Control Board,
District Office, Kannur

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
 e-mail: chn.kspcb@gov.in; ms.kspcb@gov.in FAX: 2318152 web: kspcb.kerala.gov.in



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



KSPCB/ 961 /2023- EE1

Date: 09 /10/2023

NOTICE UNDER ENVIRONMENT (PROTECTION) ACT, 1986

Sub: Levying of Environmental Compensation from M/s Malabar Institute of Medical Science Hospital, Kannur - reg.

- Ref: 1. Integrated Consent to Operate no.PCB/HO/KNR/ICO/01/2019 dated.07/01/2019 with validity up to 30.11.2023.
 2. Inspection conducted from Regional Office, Kozhikkode on 28.12.2022
 3. Letter No. PCB/RO/KKD/GEN/AMR/44/2022 dated 19.01.2023 issued from Regional Office, Kozhikkode
 4. Complaint received over phone regarding discharge of untreated effluent from the hospital on 06/05/2023.
 5. Analysis report dated.19/08/2023 from the Central Laboratory, Kerala State Pollution Control Board.
 6. Integrated Consent to Establish- Expansion No. PCB/H/KNR/ICE /EXP/03/2022 dated.07/07/2022 with validity up to 30/06/2027.
 7. Letter no.PCB/KNR/ICE/4248/2015/Vol II dated.05/09/2023

WHEREAS the Central Government notified the Environment (Protection) Act, 1986 for the prevention and control of water pollution and maintaining or restoring of wholesomeness of water.

WHEREAS the Hon'ble National Green Tribunal, vide order dated 19/02/2019 in O.A.593 of 2017 (W.P (Civil) No.375/2012 by the Paryavaran

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Suraksha Samiti and Anr. Vs. Union of India and Ors.), directed that "CPCB may take penal action for failure against those who are accountable for not setting up and maintaining STPs, CETPs and ETPs and CPCB may also assess and recover compensation for damage to the environment and the said fund may be kept in a separate account and utilized in terms of an action plan for protection of the environment".

WHEREAS the NGT vide order dated 12/03/2019 in O.A.No.710/2017, directed that the State Pollution Control Boards are also authorized to recover compensation from the polluters or laying down their own scale which should not be less than the scale fixed by the Central Pollution Control Board;

WHEREAS the Hon'ble National Green Tribunal Principal Bench , New Delhi in the order dated 22/11/2018 in OA No. 353/2016 clarified that apart from prosecution, the statutory authorities under the Environment (Protection) Act ,1986,the Air (Prevention and control of Pollution) Act, 1981and the Water (Prevention and Control of pollution) Act, 1974, must, in exercise of their incidental powers, prescribed scale of compensation to be collected from the polluters on the "Polluter Pays Principle". Such scale which may be laid down at various levels, having regard to the local condition or as per direction in the hierarchy of the authorities .In various other application also ,the Hon'ble NGT passed similar orders , for instance, in the Order dated 20/11/2018 in O.A No.117/2014, 499/2014 and 102/2014 the Hon'ble NGT noted as; "Needless to say that statutory authorities under the Environment (Protection) Act, 1986, Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution Act), 1974 are entitled to assess and recover damages as "Polluter Pays Principle" exercise of incidental powers to protect environment".

WHEREAS in pursuant to Hon'ble National Green Tribunal, in the matter of O.A. 593 of 2017 CPCB has developed a "Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund",

WHEREAS the methodology developed by the CPCB for assessing Environmental Compensation is as follows;

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC – Environmental Compensation in Rs.

PI – Pollution index of industrial sector (PI of 80, 50 & 30 may be taken for Red, Orange and Green respectively)

N – Number of days for which violation took place is the period between the day of violation observed/due date of direction's compliance and the delay of compliance verified.

R – Factor in Rupees. Which may be minimum unit 100 and maximum of 500 It is suggested to consider R as 250 as the Environmental Compensation in case on violation.

S – Factor for scale of operation (Suggested to take 0.5 for micro and small, 1 for medium and 1.5 for large units)

LF – Location factor based on population of city/town and location of industrial unit within Municipal boundary or up to 10 km distance for the municipal boundary of city /town (1 for less than 1 million population, 1.25 for population 1 million to < 5 million, 1.5 for population 5 million to less than 10 million and 2 for population 10 million and above.)

WHEREAS in any case, minimum Environmental Compensation shall be Rs.5000/day;

WHEREAS M/s MALABAR INSTITUTE OF MEDICAL SCIENCE HOPITAL, CHEMBILODE, EDAKKAD, KANNUR, PIN 670621, herein after referred to as hospital, is a 287 bedded hospital;

WHEREAS the hospital comes under the Water (Prevention & Control of Pollution) Act, 1974 (Water Act); the Air (Prevention & Control of Pollution) Act 1981 (Air Act) and the Environment (Protection) Act, 1986 (EP Act), (hereinafter referred to as the Acts) and is bound by the rules thereunder and is required to have valid consent of the Kerala State Pollution Control Board and to comply with the conditions stated therein;

WHEREAS an inspection was conducted at the hospital, as read (2) above, from Regional Office, Kozhikkode on 28.12.2022;

WHEREAS during the inspection, it was found that proper records of water and energy consumption were not maintained;

WHEREAS BOD & COD values of the treated effluent sample collected were beyond the permissible limits;

WHEREAS certain instructions were issued vide letter read (3) above, from Regional Office of the Board, to rectify the defects, to augment the ETP, if the rectification does not give the desired results, to provide proper sample collection point, to reuse the treated effluent to the maximum and to discharge only the balance for irrigation, in light of the violations noticed during the above inspection;

WHEREAS complaints were still received regarding unauthorized discharge of untreated effluent against the hospital;

WHEREAS inspection was conducted and the complaint was investigated on 21/01/2023 and it was found that treated effluent is being discharged to the parking lot owned by the hospital which was flowing into adjoining private properties, which is in violation to the condition (2.5) regarding outlet of the consent under reference (1);

WHEREAS complaint was again received over phone regarding discharge of untreated effluent from the hospital on 06/05/2023 vide ref.(4) cited ;

WHEREAS during the complaint investigation on 10/05/2023, the STP was found not functioning, the blowers of the aeration tank were not functioning and the untreated effluent was being discharged into the parking area of the hospital violating condition 2.5 of the consent under reference (1);

WHEREAS discharge of treated or untreated effluent outside the hospital premises is in violation to the consent conditions and is punishable under the above Acts;

WHEREAS legal sample was collected from the STP of the hospital on 08/08/2023 and analyzed in the Central Laboratory of the Kerala State Pollution Control Board;

WHEREAS as per the analysis report dated 19/08/2023 of the Central Laboratory, of the Board, cited (5) above, the values of the parameters, Biochemical Oxygen Demand (BOD-122 mg/1), Chemical Oxygen Demand (COD-144mg/1) and Total Suspended Solids (TSS-33 mg/1) are beyond the permissible limits prescribed in the consent under reference (6), which is in violation of the consent conditions;

WHEREAS high level of residual chlorine (79.76mg/1) before filtration is observed in the sample of effluent containing organic matter and this may lead to the formation of Chloramines;

WHEREAS it is noted that the unit is making discharge in violation of the consent conditions;

WHEREAS as per the letter cited (7) the Environmental Engineer, District Office, Kannur has reported that the first violation was noted on 28/12/2022.

WHEREAS Environmental Engineer, District Office, Kannur has assessed and reported the Environmental compensation as shown below ; Rs.94,50,000/- for 252 days of violation from 28/12/2022 to 05/09/2023.

$$EC = PI \times N \times R \times S \times LF$$

PI=Population Index,80 for red category

N= Number of days of violation=252 days

R=A factor in rupees ,ie 250

S=1.5 for large scale units

LF=1.25

$$EC = 80 \times 252 \times 250 \times 1.5 \times 1.25$$

=Rs 94,50,000/-

NOW THEREFORE in exercise of the powers vested under section 5 of the Environment (Protection) Act,1986 ,you are directed to show cause within 15 days of receipt of this notice as to why you shall not be directed to remit an Environmental Compensation of Rs.94,50,000/- (Rupees Ninety Four Lakh Fifty Thousand Only).


CHAIRMAN

To

M/s Malabar Institute of Medical Science Hospital
Chembilode
Edakkad
Kannur, Pin 670621

Copy to:

- 1) The Chief Environmental Engineer
Regional Office
Kozhikode

- ✓ 2) The Environmental Engineer
District Office
Kannur
- 3) The Senior Environmental Engineer-1
Head Office
Trivandrum

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
e-mail: chn.kspcb@gov.in; ms.kspcb@gov.in FAX: 2318152 web: kspcb.kerala.gov.in



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

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KSPCB/961/2023-EE-1

Dated. 06/12/2023

From

The Chairman

To

1. Dr. Sooraj
Medical Director
MIMS, Chembilode, Edakkad
Kannur, Pin- 670621
2. Smt. Sindhu Radhakrishnan
Chief Environmental Engineer,
KSPCB, Regional Office,
Kozhikode
3. Mr.Sajimon V.T
Chief Environmental Scientist,
KSPCB, Central Laboratory,
Ernakulam
4. Smt.Geetha .P
Senior Environmental Scientist
KSPCB, Central Laboratory,
Ernakulam
- ✓ 5. Sri.M.A Shiju
Environmental Engineer
KSPCB, District Office, Kannur

Sub:- Meeting held on 23.11.2023 in connection with the notice issued to M/s Malabar Institute of Medical Science Hospital, Kannur regarding levying of Environmental Compensation – forwarding of minutes –reg.

Sir/Madam,

Copy of the minutes of the meeting conducted on 23.11.2023 is enclosed for information and necessary action.

Yours faithfully,


CHAIRMAN

MINUTES OF THE HEARING CONDUCTED IN CONNECTION
WITH LEVYING OF ENVIRONMENTAL COMPENSATION
FROM M/S MALABAR INSTITUTE OF MEDICAL SCIENCE
(MIMS) HOSPITAL, KANNUR

Hearing commenced at 2.25 pm on 23.11.2023 in the chamber of Chairman with the Chairman Presiding. Member Secretary was also present in the hearing.

The list of participants is given below.

1. Dr. Sooraj : Medical Director, MIMS
(through Video Conference)
2. Dr. Anoop : Chief Operating Officer, MIMS
(through Video Conference)
3. Mr.Rajesh : Calicut Cluster Legal Officer, MIMS
(through Video Conference)
4. Mr.Liju.D : Assistant General Manager, Legal, MIMS
(through Video Conference)
5. Mr. Vipin George : AGM(Operations), MIMS
(through Video Conference)
6. Mr. Nipun Kesavan : Cluster legal Officer, MIMS
(through Video Conference)
7. Dr. Naseer Ahammad : Cluster Head,Public&Govt Relations, MIMS
(through Video Conference)
8. Mr.Athul : Projects Engineer, MIMS
(through Video Conference)
9. Mr. Shesh : Technical Section, MIMS
(through Video Conference)

10. Smt. Sindhu Radhakrishnan : Chief Environmental Engineer,
Regional Office, Kozhikode, KSPCB
(through Video Conference)
11. Mr. Sajimon V.T : Chief Environmental Scientist
Central Laboratory, KSPCB
(through Video Conference)
12. Smt. Geetha .P : Senior Environmental Scientist
Central Laboratory, KSPCB
(through Video Conference)
13. Sri. M.A Shiju : Environmental Engineer
District Office, Kannur, KSPCB
(through Video Conference)
14. Smt. Ramya.G : Environmental Engineer
Head Office, KSPCB
15. Smt. Reshma. K.S : Assistant Engineer
Head Office, KSPCB
16. Kumari Aswini.P : Assistant Engineer,
District Office, Kannur, KSPCB
(through Video Conference)
17. Sri. Deepak .P.P : Assistant Scientist
District Office, Kannur, KSPCB
(through Video Conference)

At the outset Chairman welcomed the participants and gave a brief description on the matter. The Malabar Institute of Medical Science

Hospital, Chembilode, Edakkad, Kannur is a 287 bedded hospital and was established in 2019. There were complaints regarding unauthorized discharge of effluent from the hospital and during the complaint investigation on 10.05.2023 STP was found not functioning and the untreated effluent was being discharged to parking area of hospital. Legal samples were also collected from the hospital on 08/08/2023 and as per the analysis report Bio chemical Oxygen Demand, Chemical Oxygen Demand and Total Suspended Solids were found to be beyond the permissible limit. Hence Environmental Compensation was assessed and notice was issued to the unit. As requested by the unit, in the reply to the notice issued on 09/10/2023, hearing is arranged.

In this context, Chairman requested the representatives of the hospital to explain their contentions. The representatives of the hospital informed that a detailed reply was submitted by the hospital in reply to the Show Cause notice issued from the district office on 23.08.2023. Whiles another notice was issued from Head office on 09.10.2023 without considering the justifications furnished in the aforementioned reply. Regarding this it was clarified by the Chairman that the notice issued from Head office was to show cause as to why Environmental Compensation towards the violations shall not be levied on the unit and it is not possible to waive off the compensation for the past violations based on the Polluter Pays principle and hence the notice was issued.

Further the unit communicated that even though sensors of control meters in the Ultra Filtration unit were non functional as pointed out by the Board, the rotameters and ToD meters were functional and hence records of water and energy consumption shall be submitted by the unit. At this juncture Smt. Sindhu Radhakrishnan, Chief Environmental Engineer, Regional Office reported that, even during the inspection conducted on 18.10.2023, the records were not satisfactorily maintained by the hospital and foul smell was also experienced. Subsequently the representatives from MIMS Kannur informed that they have 5 aeration tanks of which only 1 aeration tank was functioning improperly. The Chairman advised the unit to make the system functional and to properly maintain the Sewage Treatment

Plant(STP). He also pointed out that as improper functioning of STP is an issue that may affect public health, the matter is to be viewed seriously and necessary steps are to be taken with due diligence for an earliest rectification. He also opined that its quite unfortunate to note that such a lapse had been persisting on the part of a health care facility even after repeated directions and issue of notices. Sri.Shiju.M.A Environmental Engineer, District Office reported that the aeration was found to be proper during the inspection on 26.10.2023.

Then the unit representatives expressed their concern that the analysis report of legal samples received from the Central Lab was not made available to them. Chairman instructed Environmental Engineer, District Office, to furnish a copy of the analysis report to the hospital. Further the hospital authorities informed that the legal sample was analysed in an NABL accredited lab by them and also in the lab of District Office. However as per these two results the BOD was within limit. So they expressed their concern regarding the disparity in results with that from the Central Lab. As per the Section 21 of the Water Act, the legal sample is to be marked and sealed and shall be analysed in a Laboratory established or recognized by the State Board. Central Lab is the authentic lab established by PCB in the State as above and hence the legal sample was sent to the Central Lab as per the procedure stipulated in the Water Act. He also informed that on request of the occupier a second portion of the sample shall be analysed in any Govt. approved lab. Hence the results obtained from Board's Central lab or any Govt. approved lab can only be relied on in the case of a legal sample. Chief Environmental Scientist, Central Lab and Senior Environmental Scientist, Central Lab were also present in the hearing and it was clarified that the Residual Chlorine in the sample before filtration was very high and hence no micro organism will survive in the sample. Hence seeding is to be performed before the procedure. Member Secretary opined that present of high amount of Residual Chlorine may be due to greater amount of bleaching powder that is added to the partially treated or untreated water. She added that Chlorination is to be performed in the final stage of

treatment. Chairman also agreed to this citing that during the inspection of the environmental engineering from District office, it was found that the plants in the lawn were having an yellow tint. This point was also discussed during the visit of Chairman.

Chairman further emphasized that only the analysis report from Central Lab has legal sanctity. Central Lab is also an NABL accredited lab and the results of analysis are counter checked by the Scientists in the Central Lab. The discrepancy in results may be due to the absence of proper seeding.

The hospital authorities reported that as directed by Board the soil study was conducted through NIT Calicut and the report is awaited. GEC, Kannur is also entrusted to conduct a soil study. Then the hospital authorities have pointed out that the Environmental Compensation is calculated based on the number of days of violation. 252 days from 28.12.2022 to 05.09.2023 were counted as the number of days of violation. It was requested to recalculate the no days of violation. They have submitted that as per the analysis report of samples collected from District Office, during some of the inspections conducted in the said period, BOD was within limit. The copies of analysis reports, collected from District Office under RTI Act, were also submitted. Chief Environmental Engineer, Regional Office opined that violations were continuously noted during the said period and repeated directions were issued from the district office as well as regional office. Hence it may be concluded that the violation was being continued in the aforementioned period. Since seeding was not done in the analysis conducted by District Office, the results produced can not be considered as a proof to ensure that the plant was operating satisfactorily during the said period. Discharge of untreated or treated effluent is considered as a violation. In addition to this, as per the CPCB guidelines, number of days for which violation took place is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by CPCB/SPCB. Chairman concluded that its quite evident that violations of consent conditions namely location of outlet, effluent quality

exceeding standards were observed during the said period and the defects were not completely rectified even during the inspections conducted in the last month after issuing notices from District Office and Head Office. However he appreciated the initiatives taken to conduct soil study. He also instructed to complete the construction of the the new 400 KLD plant at the earliest. He also opined that such a negligent lapse should have been avoided from a premier health care institution like MIMS which has a rich experience in maintaining STP at their different health care institutions.

After detained discussion the following decision were taken.

1. Environmental Compensation cannot be waived off since it is a clear violation of consent conditions and since Environmental Compensation is levied on account of the past violations committed. However calculation details of Environmental Compensation may be verified before issuing further direction.
2. Since only the analysis report of Central Lab has legal sanctity the analysis report of legal sample from Central Lab can only be relied on.

Meeting ended at 3.10 Pm.



CHAIRMAN

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
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KERALA STATE POLLUTION CONTROL BOARD
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KSPCB/ 961/2023-EE-1

Date: 08/12/2023

DIRECTION UNDER ENVIRONMENT (PROTECTION) ACT, 1986

Sub: Levying of Environmental Compensation from M/s Malabar Institute of Medical Science Hospital, Kannur – reg.

- Ref:
1. Integrated Consent to Operate no.PCB/HO/KNR/ICO/01/2019 dated.07/01/2019 with validity up to 30.11.2023.
 2. Inspection conducted from Regional Office, Kozhikode on 28.12.2022
 3. Letter No.PCB/RO/KKD/GEN/AMR/44/2022 dated 19.01.2023 issued from Regional Office, Kozhikode.
 4. Complaint received over phone regarding discharge of untreated effluent from the hospital on 06/05/2023.
 5. Analysis report dated.19/08/2023 from the Central Laboratory, Kerala State Pollution Control Board
 6. Integrated Consent to Establish-ExpansionNo.PCB/HO/KNR/ICE/EXP/03/2022 dated.07/07/2022 with validity up to 30/06/2027
 7. Letter no.PCB/KNR/ICE/4248/2015/Vol.II dated.05/09/2023.
 8. Notice under Environment (Protection) Act 1986 issued on 09/10/2023.
 9. Letter dated 02.11.2023 from Vice President, Aster India
 10. Minutes of hearing held on 23/11/2023

WHEREAS the Central Government notified the Environment (Protection) Act, 1986 for the prevention and control of water pollution and maintaining or restoring of wholesomeness of water;

WHEREAS the Hon'ble National Green Tribunal, vide order dated 19/02/2019 in O.A.593 of 2017 (W.P (Civil) No.375/2012 by the Paryavaran Suraksha Samiti and Anr. Vs. Union of India and Ors.), directed that "CPCB may take penal action for failure against those who are accountable for not setting up

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and maintaining STPs, CETPs ETPs and CPCB may also assess and recover compensation for damage to the environment and the said fund may be kept in a separate account and utilized in terms of an action plan for protection of the environment”;

WHEREAS the NGT vide order dated 12/03/2019 in O.A. No. 710/2017, directed that the State Pollution Control Boards are also authorized to recover compensation from the polluters or laying down their own scale which should not be less than the scale fixed by Central Pollution Control Board;

WHEREAS the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Order dated 22/11/2018 in O.A No. 353/2016 clarified that apart from prosecution, the statutory authorities under the Environment (Protection) Act, 1986, the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974, must, in exercise of their incidental powers, prescribed scale of compensation to be collected from the polluters on the “Polluter Pays Principle”. Such scale which may be laid down at various levels, having regard to the local condition or as per direction in the hierarchy of the authorities. In various other application also, the Hon'ble NGT passed similar orders, for instance, in the Order dated 20/11/2018 in O.A No. 117/2014, 499/2014 and 102/2014 the Hon'ble NGT noted as; “Needless to say that statutory authorities under the Environment (Protection) Act, 1986, Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution Act), 1974 are entitled to assess and recover damages as “Polluter Pays Principle” in exercise of incidental powers to protect environment”;

WHEREAS in pursuant to Hon'ble National Green Tribunal, in the matter of O.A. 593 of 2017 CPCB has developed a “Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund”;

WHEREAS the methodology developed by the CPCB for assessing Environmental Compensation is as follows;

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC – Environmental Compensation in Rupees.

PI – Pollution index of industrial sector (PI of 80, 50 & 30 may be taken for Red, Orange and Green respectively)

N – Number of days for which violation took place, which is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified.

R – Factor in Rupees. Which may be minimum 100 and maximum of 500. It is suggested to consider R as 250 as the Environmental Compensation in case of violation.

S – Factor for scale of operation (Suggested to take 0.5 for micro and small, 1 for medium and 1.5 for large units)

LF – Location factor based on population of city/town and location of industrial unit -Within Municipal boundary or up to 10 km distance for the municipal boundary of city /town. LF can be taken as follows (1 for less than 1 million population, 1.25 for population 1 million to < 5 million, 1.5 for population 5 million to less than 10 million and 2 for population 10 million and above.)

WHEREAS in any case, minimum Environmental Compensation shall be Rs.5000/day;

WHEREAS M/s MALABAR INSTITUTE OF MEDICAL SCIENCE HOPITAL, CHEMBILODE, EDAKKAD, KANNUR, PIN 670621, here in after referred to as hospital, is a 287 bedded hospital;

WHEREAS the hospital comes under the Water (Prevention & Control of Pollution) Act, 1974 (Water Act); the Air (Prevention & Control of Pollution) Act 1981 (Air Act) and the Environment (Protection) Act, 1986 (EP Act), (hereinafter referred to as the Acts) and is bound by the rules thereunder and is required to have

valid consent of the Kerala State Pollution Control Board and to comply with the conditions stated therein;

WHEREAS an inspection was conducted at the hospital, as read (2) above, from Regional Office, Kozhikkode on 28.12.2022.

WHEREAS during the inspection, it was found that proper records of water and energy consumption were not maintained;

WHEREAS BOD & COD values of the treated effluent sample collected were beyond the permissible limits;

WHEREAS certain instructions were issued vide letter read (3) above, from Regional Office of the Board, to rectify the defects, to augment the ETP, if the rectification does not give the desired results, to provide proper sample collection point, to reuse the treated effluent to the maximum and to discharge only the balance for irrigation, in light of the violations noticed during the above inspection;

WHEREAS complaints were still received regarding unauthorized discharge of untreated effluent against the hospital;

WHEREAS inspection was conducted and the complaint was investigated on 21/01/2023 and it was found that treated effluent is being discharged to the parking lot owned by the hospital which was flowing in to adjoining private properties, which is in violation to the condition (2.5) regarding outlet of the consent under reference (1);

WHEREAS complaint was again received over phone regarding discharge of untreated effluent from the hospital on 06/05/2023 vide ref.(4) cited above;

WHEREAS during the complaint investigation on 10/05/2023, STP was found not functioning, the blowers of the aeration tank were not functioning and the untreated effluent was being discharged in to the parking area of the hospital violating conditions 2.5 of the consent under reference (1);

WHEREAS discharge of treated or untreated effluent outside the hospital premises is in violation to the consent conditions and is punishable under the above Acts;

WHEREAS legal sample was collected from the STP of the hospital on 08/08/2023 and analyzed in the Central Laboratory of the Kerala State Pollution Control Board;

WHEREAS as per the analysis report dated 19/08/2023 of the Central Laboratory, of the Board, cited (5) above the values of the parameters, Biochemical Oxygen Demand (BOD-122 mg/l), Chemical Oxygen Demand (COD-144mg/l) and Total Suspended Solids (TSS-33 mg/l) are beyond the permissible limits prescribed in the consent under reference (6), which is in violation of the consent conditions;

WHEREAS high level of residual chlorine (79.76mg/l) before filtration is observed in the sample of effluent containing organic matter and this may lead to the formation of Chloramines;

WHEREAS it is noted that the unit is making discharge in violations of the consent conditions;

WHEREAS as per the letter cited (7) the Environmental Engineer, District Office, Kannur has reported that the first violation was noted on 28/12/2022.

WHEREAS Environmental Engineer, District Office, Kannur has assessed and reported the Environmental Compensation as Rs.94,50,000/- for 252 days of violation from 28/12/2022 to 05/09/2023.

WHEREAS a notice was issued to you vide reference (8) above to show cause as to why you shall not be directed to remit on Environmental Compensation of Rs.94,50,000/-;

WHEREAS a reply to the notice was submitted vide letter cited (9) wherein it was requested to conduct a hearing on the matter;

WHEREAS a hearing was conducted by the undersigned on 23/11/2023 as requested by you;

WHEREAS it was decided in the hearing that Environmental Compensation cannot be waived off since it is for violations already committed;

WHEREAS the calculation details of the Environmental Compensation was verified;

NOW THEREFORE in exercise of the powers vested under section 5 of the Environment (Protection) Act, 1986, you are hereby directed to remit Rs.94,50,000/- (Rupees Ninety Four Lakh Fifty Thousand Only) as Environmental Compensation in accordance with the orders of Hon'ble National Green Tribunal and "Methodology for Assessing Environmental Compensation and Action Plan to utilize the fund" developed by CPCB.


CHAIRMAN
o/c

To

Mr. Farhan Yasin
Vice President, Aster India
Aster DM Healthcare Limited
Kuttisahib Road, Cheranalloor
Kochi-682 027, Kerala, India

Copy to:

- 1) Chief Environmental Engineer,
Regional Office, Kozhikode
- 2) The Environmental Engineer
District Office, Kannur
- 3) The Senior Environmental Engineer-1
Head Office, Trivandrum

FILE NO : KSPCB/KN/ICO/10045831/2024

Date of issue : 14-06-2024



KERALA STATE POLLUTION CONTROL BOARD

CONSENT TO

OPERATE/AUTHORISATION/REGISTRATION

ISSUED UNDER

The Water (Prevention & Control of Pollution) Act, 1974

The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

As per Application No. : 10045831

Dated : 09-10-2023

To

Malabar Institute of Medical Sciences Ltd

Chala East, Chala, Kerala 670621

Consent No. : KSPCB/KN/ICO/10045831/2024

Valid Upto : 30-11-2028

1. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit

1	VALIDITY	30-11-2028
2	Name and Address of the establishment	Malabar Institute of Medical Sciences Ltd Chala East, Chala, Kerala 670621 E-Mail : mims.kannur@asterhospital.com Contact Number : 8547667799
3	Occupier Details	Anoop Nambiar ASTER MIMS HOSPITAL , CHALA EAST (PO) , KANNUR -670621 E-Mail : mims.kannur@asterhospital.com Contact Number :
4	Local Body	Chembilode Grama Panchayath
5	Survey Number	48/115,48/122,48/236,48/237,48/241,48/247,48/248,48/ 249,50/116,50/118,50/119,50/123,50/124,50/125,50/12 6,50/127,50/129,50/137,51/131,51/132,48/120,50/131,5 0/136,50/133,50/130,50/135, 49/109, 49/110, 49/122, 49/123, 49/124, 49/126, 49/134, 49/135, 49/141, 49/162, 49/170, 49/182, 49/183, 49/184, 49/185
6	Village	Chembilode - CT
7	Taluk	Kannur
8	District	KANNUR
9	Capital Investment(Rs in Lakhs)	17781.18
10	Scale	Large
11	Category	RED
12	Annual fee(Rs)	390500.0
	Total Fee remitted(Rs)	2351740.0
13	Activity	Hospital with 425 beds (287+138) and 400 kLD STP Built up area is 23,421.68 Sqm (existing) + 6937.78 Sqm (Expansion)= 30,359.46 sqm

14	Machinery details	DG of 600 kVA x 3 Nos DG of 625 kVA x 1 Nos
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2. CONDITIONS AS PER The Water(Prevention and Control of Pollution)Act, 1974

2.1 In case of generation of trade effluent from the hospital, effluent treatment system consisting of treatment units having adequate capacity established as per the proposal submitted along with the application shall be made operational before commissioning. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1) (g) of the Water Act shall also be made along with.

2.2 Water Consumption : 382500 Litres per Day

2.3. Effluent Generation : 344250 Litres per Day

2.4 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

Sl.No	Characteristics	Unit	Tolerance limit for Irrigation/Soak pit	Tolerance limit for flushing/gardening
1	pH	-	6.5-9.0	6.5-8.5
2	BOD (5 day)	mg/l	<10	<3
3	TSS	mg/l	<10	<10
4	Oil & Grease	mg/l	<10	<1
5.	COD	mg/l	<50	<25
6	Total Nitrogen	mg/l	<10	<10
7.	Ammoniacal Nitrogen	mg/l	<5	<5
8.	Fecal Coliform	MPN/100ml	<230	<230
9	Total phosphorous	mg/l	<2	<2
10	Bioassay Test	-	90 percent survival of fish after 96 hours in 100 % effluent	

2.5 Mode of disposal of treated effluent : The treated effluent conforming to the standards mentioned shall be reused to the maximum extent possible, including flushing and gardening. Only the balance quantity shall be discharged through Soak pit. There shall be no discharge of untreated effluent from the unit into or outside the premises of the unit.

2.6. Time of Day meter installed for the effluent treatment and reuse system shall be maintained properly.

2.7. There shall be easy access to each and every effluent treatment unit and the final outlet for inspection and drawing of effluent samples.

2.8. Water meter provided to record water consumption shall be maintained properly.

3. CONDITIONS AS PER The Air(Prevention and Control of Pollution)Act, 1981

3.1 Adequate air pollution control measures shall be provided before commissioning of the industry.

Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

SL. No	Sources of Emission	Stack Height above	Control Equipment
		Roof Level	
1.	DG SET of 600 KVA	5 m	Acoustic Enclosure
2.	DG SET of 600 KVA	5 m	Acoustic Enclosure
3.	DG SET of 600 KVA	5 m	Acoustic Enclosure
4.	DG SET of 625 KVA	5 m	Acoustic Enclosure

3.2 The dust and noise level measured 1 m outside the boundary of the unit shall comply with standards laid down under National Ambient Air Quality Standards and National Ambient Air Quality Standards for Noise respectively.

3.3 The Diesel generators (DG Sets) of 600 and 625 KVA shall be type approved and provided with acoustic enclosure. The DG set shall be provided with adequate capacity to run all associated pollution control devices.

3.4 Emission Limits for DG sets up to 800KW shall be as per notification No G.S.R. 804(E) dated 03.11.2022

4. CONDITIONS AS PER The Environment (Protection) Act, 1986.

4.1 The Bio Medical wastes generated shall be segregated , collected and disposed of as per the Biomedical Waste Management, Rules, 2016 and subsequent amendments. Records of the same shall be maintained. The authorization under Biomedical Waste Management, Rules, 2016 is subject to conditions as may be specified in the Rules from time to time under the Environment (Protection) Act, 1986 and the authorization is liable to be revoked in case of noncompliance with the conditions thereof.

4.2 Hazardous waste generated, if any, shall be handled as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

4.3 E-waste shall be disposed off safely as per the E-Waste (Management) Rules, 2016.

4.4. Solid Waste Management Rules, 2016 shall be followed for the management of solid wastes. Biodegradable waste shall be segregated from non biodegradable waste at source. Facilities namely biobins/aerobins/biogas plant shall be provided for the biodegradable waste. Facility shall be provided for the disposal of non biodegradable wastes to authorised collectors namely Haritha Karma Sena for the disposal of wastes for authorised treatment.

4.5 Plastic Waste Management Rules, 2016 and amendments shall be followed for the management of plastic waste. Single use plastic ban as per notifications and Orders for Kerala shall be strictly be followed.

4.6 The activities shall be carried out strictly in compliance with the provisions of the Noise Pollution (Regulation and Control) Rules, 2000.

4.7 Waste batteries shall be disposed of as per the Battery Waste Management Rules, 2022.

4.8 Any Spilled mercury containing waste shall not be mixed with Biomedical waste or garbage.

4.9 The mercury bearing waste shall be rated in closed containers and shall be stored as per Hazardous and other Wastes (Management and Trans boundary Movement) Rules, 2016.

4.10 Environmental statement shall be submitted in Form V for each financial year ending on March 31st.

4.11 Conditions of Environmental Clearance shall be complied.

5. SPECIFIC CONDITIONS

5.1. An amount of Rs. 64240/- is pending with the Board which can be considered during the next renewal time.

5.2. This consent is granted subject to the power of the Board to review or make variations in all or any of the conditions as per the relevant Acts and Rules.

5.3. This consent is issued based on the information furnished in the application and is liable to be revoked if any of the information is found to be false at any stage.

5.4. For renewal of the integrated consent of the unit, the application shall be submitted to the Board 2 months prior to the expiry of the validity of consent through the web portal of the Board. Late application will be accepted only with fine/late fee as applicable.

5.5. No change or alteration of the unit or the contents in this application shall be made without the prior written permission of the Board. Any change in the particulars furnished and/or in the identity of the occupier/ authorized agent shall to be intimated to the Board forthwith.

5.6. The location of the Sewage Treatment plant (STP), Septic tank, soak pit, DG set and other structures shall be as per the site plan attached. No change/alteration from that of the site plan shall be done without

obtaining prior permission from the Board.

5.7. The applicant shall comply with the instructions the Board may issue from time to time regarding the control of land, water, air/sound pollution.

5.8. Signboard of size 6x4 ft. shall be provided near the main entrance of the hospital to display the name of the unit and important consent conditions.

5.9. In case of discharge/apprehended discharge of any water/air pollutant or any hazardous waste due to any accident or other unforeseen act or event, it shall be immediately intimated to the Board and the consentee shall make all possible efforts to mitigate/prevent/remediate the discharge/emission.

5.10. Adequate fire protection equipment in accordance with the fire safety regulations shall be provided.

5.11. Suitable species of trees and curtain plants shall be planted and maintained as far as possible within and along the periphery of the premises as far as possible, forming a green belt to improve the environment.

5.12. Natural drainage of the area shall not be disturbed.

5.13. Hygienic conditions shall be maintained within the unit and premises.

5.14. All operations likely to produce dust or noise shall be carried out within closed premises.

5.15. Log book shall be maintained to record the daily water consumption, treated effluent reuse and power consumption of pollution control equipment and shall be made available to inspecting officers as and when demanded

5.16. The STP shall be of adequate capacity to treat all the effluents generated, Septic tank, if any, and soak pit shall be functional at all times during the working of the hospital and there shall not be any discharge of untreated effluent from the unit into any land/ water body.

5.17. The Septic tank if any, provided shall be as per IS 2470 (part I) and Soak pit shall be concreted at the bottom, with perforated ring walls for the sides with 75 cm thick 2mm sand covering.

5.18. There shall be a minimum distance of 26.02 m from the STP (400 kLD) and soakpit to the nearby residences and water bodies.

5.19. Continuous online effluent monitoring facility shall be provided at the outlet of Sewage treatment plant and arrangements shall be provided to send the data to the monitoring server of the Board.

5.20. Records related to generation, collection, reception, storage, and/or any form of handling biomedical waste shall be maintained and shall be made available for inspection by Board officers.

5.21. The following reports shall be submitted by the occupier at intervals as noted below.

a. The Biomedical waste Annual report - in form IV of the Biomedical waste Management and Handling Rules 2016 on or before the 30th of June every year.

b. E-waste Annual report - every year in form V of E-waste Management and Handling Rules 2016 on or before 30th June with details such as type of e-waste, Quantity of e-waste disposed in the previous year, and mode of disposal.

c. Annual Environmental Statement for the financial year ending on 31st of March -in form V of Environmental Protection Act 1986 on or before 30th September every year.

d. Analysis report of treated effluent collected from the authorised outlet of effluent treatment plant before the 10th of June and December every year

e. Hazardous waste generated, if any, shall be handled as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and annual report as per the rules shall be submitted every year before 30th June as per form 4

5.22. All operational DG sets of capacity 600 and 625 KVA shall be retrofitted with an Emission Control Device / Equipment having a minimum specified Particulate Matter capturing efficiency of at least 70% in 5 mode D2 cycle for equivalent KVA rating.

6 SPECIFIC CONDITIONS AS PER BIOMEDICAL WASTE MANAGEMENT RULES, 2016

6.1 Biomedical Waste shall be segregated and stored in colour coded containers and handed over to IMAGE, the authorised CBWTFDF.

6.2 Annual Report of Biomedical Waste generated in a year, in Form IV, shall be submitted before 30th June of the following year.

6.3 Take all necessary steps to ensure that bio-medical waste is handled without any adverse effect to human health and the environment and in accordance with these rules

6.4 Make a provision within the premises for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified in Schedule I, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the bio-medical waste from such place or premises shall be directly transported in the manner as prescribed in these rules to the common bio-medical waste treatment facility or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I

6.5 Pre-treat the laboratory waste, microbiological waste, blood samples and blood bags through disinfection or sterilisation on-site in the manner as prescribed by the World Health Organisation (WHO) or National AIDs Control Organisation (NACO) guidelines and then sent to the common bio-medical waste treatment facility for final disposal

6.6 Dispose of solid waste other than bio-medical waste in accordance with the provisions of respective waste management rules made under the relevant laws and amended from time to time

6.7 Provide training to all its health care workers and others, involved in handling of bio medical waste at the time of induction and thereafter at least once every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training shall be provided in the Annual Report

6.8 Immunise all its health care workers and others, involved in handling of bio-medical waste for protection against diseases including Hepatitis B and Tetanus that are likely to be transmitted by handling of biomedical waste, in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare issued from time to time

6.9 Ensure segregation of liquid chemical waste at source and ensure pre-treatment or neutralisation prior to mixing with other effluent generated from health care facilities

6.10 Ensure occupational safety of all its health care workers and others involved in handling of bio-medical waste by providing appropriate and adequate personal protective equipments

6.11 Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of bio- medical waste and maintain the records for the same.

6.12 Maintain and update on day to day basis the bio-medical waste management register and display the monthly record on its website according to the bio-medical waste generated in terms of category and colour coding as specified in Schedule I.

6.13 Establish a system to review and monitor the activities related to bio-medical waste management, either through an existing committee or by forming a new committee and the Committee shall meet once in every six months and the record of the minutes of the meetings of this committee shall be submitted along with the annual report to the prescribed authority and the healthcare establishments having less than thirty beds shall designate a qualified person to review and monitor the activities relating to bio- medical waste management within that establishment and submit the annual report.

Signature valid

Digitally signed by SREEKALA S
Date: 2024.06.14 17:02:22 IST

SIGNATURE OF ISSUING AUTHORITY

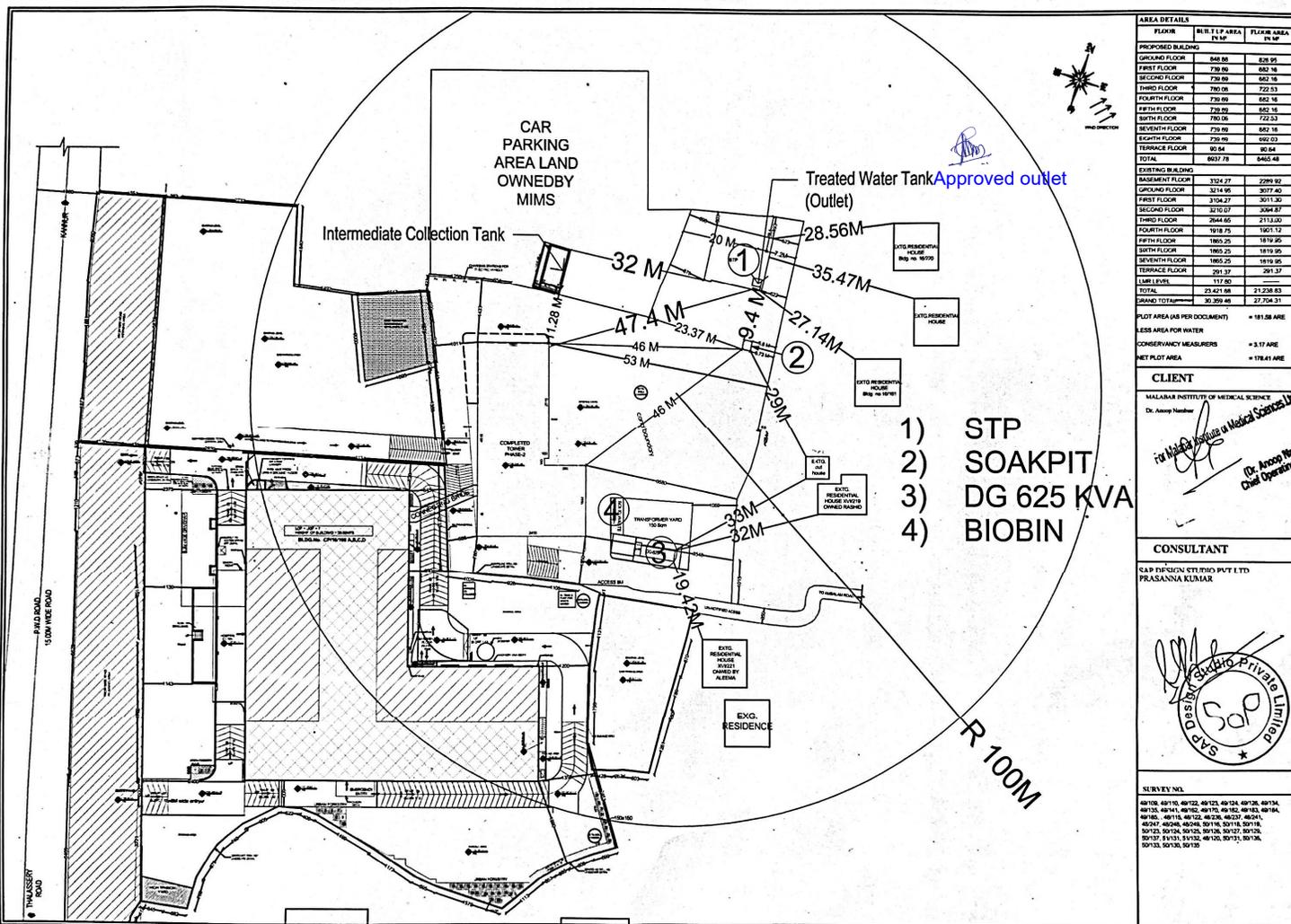
CHAIRMAN

To

M/s Malabar Institute of Medical Sciences Ltd

Chala East, Chala, Kerala 670621
E-Mail : mims.kannur@asterhospital.com
Contact Number : 8547667799

- 1.This digitally signed document is legally valid as per the Information Technology Act 2000
2. For verifying this document please go to www.keralapcbonline.com and search using Certificate Number/name of the unit/Application Number in “Certificate Verification” link in the home page of the Board’s Phoenix website.



- 1) STP
- 2) SOAKPIT
- 3) DG 625 KVA
- 4) BIOBIN

AREA DETAILS

FLOOR	B.U.F.P AREA IN SQ	FLOOR AREA IN SQ
PROPOSED BUILDING		
GROUND FLOOR	848.98	828.95
FIRST FLOOR	739.89	682.18
SECOND FLOOR	739.89	682.18
THIRD FLOOR	739.89	722.53
FOURTH FLOOR	739.89	682.18
FIFTH FLOOR	739.89	682.18
SIXTH FLOOR	739.89	722.53
SEVENTH FLOOR	739.89	682.18
EIGHTH FLOOR	739.89	682.18
TERRACE FLOOR	81.84	80.84
TOTAL	6037.78	6462.48

EXISTING BUILDING

BASEMENT FLOOR	3324.27	2299.82
GROUND FLOOR	3214.66	3077.40
FIRST FLOOR	3104.27	3011.30
SECOND FLOOR	3110.07	3094.87
THIRD FLOOR	2044.60	2113.00
FOURTH FLOOR	1918.75	1821.12
FIFTH FLOOR	1805.25	1819.05
SIXTH FLOOR	1805.25	1819.05
SEVENTH FLOOR	1805.25	1819.05
TERRACE FLOOR	201.37	201.37
L&L LEVEL	117.80	
TOTAL	23471.68	21258.83
GRAND TOTAL	30,309.46	27,704.31

LESS AREA (AS PER DOCUMENT) = 181.08 ARE

PLANT AREA FOR WATER = 3.17 ARE

CONSERVANCY MEASURERS = 178.41 ARE

NET PLOT AREA = 178.41 ARE

CLIENT
 MALABAR INSTITUTE OF MEDICAL SCIENCE
 Dr. Anoop Nambiar
 For Malabar Institute of Medical Sciences Ltd.
 (Dr. Anoop Nambiar)
 Chief Operating Officer

CONSULTANT
 S&P DESIGN STUDIO PVT LTD
 PRASANNA KUMAR



STRVEY NO.
 48108, 48110, 48122, 48123, 48124, 48126, 48128, 48133, 48141, 48162, 48170, 48182, 48183, 48194, 48195, 48196, 48197, 48198, 48200, 48201, 48202, 48203, 48204, 48207, 48208, 48209, 48210, 48211, 48212, 48213, 48214, 48215, 48216, 48217, 48218, 48219, 48220, 48221, 48222, 48223, 48224, 48225, 48226, 48227, 48228, 48229, 48230, 48231, 48232, 48233, 48234, 48235, 48236, 48237, 48238, 48239, 48240, 48241, 48242, 48243, 48244, 48245, 48246, 48247, 48248, 48249, 48250, 48251, 48252, 48253, 48254, 48255, 48256, 48257, 48258, 48259, 48260, 48261, 48262, 48263, 48264, 48265, 48266, 48267, 48268, 48269, 48270, 48271, 48272, 48273, 48274, 48275, 48276, 48277, 48278, 48279, 48280, 48281, 48282, 48283, 48284, 48285, 48286, 48287, 48288, 48289, 48290, 48291, 48292, 48293, 48294, 48295, 48296, 48297, 48298, 48299, 48300, 48301, 48302, 48303, 48304, 48305, 48306, 48307, 48308, 48309, 48310, 48311, 48312, 48313, 48314, 48315, 48316, 48317, 48318, 48319, 48320, 48321, 48322, 48323, 48324, 48325, 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